

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock.

MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

The Jammu and Kashmir Appropriation (No.3) Bill, 2024

&

#The Appropriation (No.2) Bill, 2024

श्री संदोष कुमार पी (केरल): सर, सिर्फ नमस्ते होना चाहिए।

MR. CHAIRMAN: I think it is a good idea because in the House, we cannot have a mechanism where everyone starts using different expressions which may, no doubt, be highly respectful and deeply religious. But even on '*namaste*', will we have unanimity? It will be a difficult idea. What do you say? The only way to...

SHRI JAIRAM RAMESH (Karnataka): Sir, whatever you say is acceptable. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): You could not have had a better, behaved person like Shri Jairam Ramesh, as a Member of Parliament...*(Interruptions)*...

MR. CHAIRMAN: I should call my medical team immediately. The abnormal man is normal today.

SHRI DIGVIJAYA SINGH: Either he has had a good lunch at your place or he has had, maybe, a good chat with you. Anyway, it is a great satisfaction to me that you have now put all your faith into our Chief Whip. Thank you, Sir.

[#] Discussed together.

MR. CHAIRMAN: It is an assumption. I would persuade myself to agree.

SHRI DEREK O' BRIEN (West Bengal): Sir, the discussion is about to start. Once, okay; second time, okay. Again, when we are discussing, where the Finance Minister of this country is. Where is the Finance Minister of this country? We are here to discuss. Is the Minister of State here? ...*(Interruptions)*...

AN HON. MEMBER: Dr. L. Murugan will take care...*(Interruptions)*...

SHRI DEREK O' BRIEN: Sir, we should adjourn the House for five minutes. This is an insult...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, MoS (Finance) should be here. ...*(Interruptions)*...

MR. CHAIRMAN: One minute. Hon. Members have raised a good point that the Minister should be here. I wonder to myself how I called the matter! I have not called the matter yet. ...*(Interruptions)*... No. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the MoS (Finance) should be here. ...*(Interruptions)*... That is not the issue. The MoS (Finance) should be here. Somebody from the Finance Ministry should be here. ...*(Interruptions)*...

SHRI DEREK O' BRIEN: Nobody is here. ...*(Interruptions)*...

MR. CHAIRMAN: Well, let me tell you. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, we are discussing Appropriation Bill. ...*(Interruptions)*...

MR. CHAIRMAN: One minute. ...*(Interruptions)*... You have raised a very good point. ...*(Interruptions)*... I will decide it now because there are...
...*(Interruptions)*... Are you saying something?

SHRI DEREK O' BRIEN: Sir, it is fine. Now the External Affairs Minister is here. Let us start the discussion. ...*(Interruptions)*... Sir, it is our request. This is the Appropriation Bill, the entire Budget of the nation. This country needs the MoS (Finance)...*(Interruptions)*...

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... Number one...*(Interruptions)*... आप बैठिए। ...*(व्यवधान)*... आप बैठे-बैठे बात मत कीजिए। ...*(व्यवधान)*... प्लीज़। ...*(व्यवधान)*...

SHRI SANDOSH KUMAR P: Sir, let them take time. Let us adjourn for five minutes.

MR. CHAIRMAN: Why? That is the question. I will tell you why. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the MoS (Finance) should be here. At least, somebody from the Finance Ministry should be here.

MR. CHAIRMAN: Would you hear me for a minute?

SHRI JAIRAM RAMESH: Yes, Sir. Whatever you say, Sir.

MR. CHAIRMAN: Today, a very good issue was raised by the Leader of the Opposition, 'The Preamble'. He further raised that we have to follow the Preamble. Now, I do not wish to go into the history. But the Constitution is supreme and we are not to go beyond the Constitution. Am I clear? Now under the Constitution, the accountability is not of an individual Minister.

The constitutional prescription is very categorical. Yes, I am reading that. Look at the Constitution. I will tell you.

SHRI DIGVIJAYA SINGH: Sir, it is a parliamentary convention.

MR. CHAIRMAN: When it comes to the written word of the Constitution, that is final, and the written word of the Constitution is very categorical. Council of Ministers headed by the Prime Minister, am I right?

SHRI JAIRAM RAMESH: Sir, we are not challenging that.

MR. CHAIRMAN: No, no. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: No, Sir. We are going by... ...*(Interruptions)*...

MR. CHAIRMAN: And there was a deviation of it at one point of time. When the first ever Proclamation of Emergency was signed, this was disregarded. ...*(Interruptions)*... So, do I have it that you have got the point? ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the issue is, we are discussing the Appropriation Bill. We expect, at least, the MoS of Finance Ministry to be present here.

MR. CHAIRMAN: I am not going by your expectations.

SHRI JAIRAM RAMESH: We are going by parliamentary convention. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. Gentlemen, I am not going by anybody's expectation. All I am going by is...

SHRI JAIRAM RAMESH: It is not expectation. It is convention, Sir.

MR. CHAIRMAN: All right. I will proceed.

SHRI JAIRAM RAMESH: Sir, where is the Minister of State?

MR. CHAIRMAN: I have indicated. I have very firmly indicated that Constitution is very specific on accountability of Council of Ministers headed by the Prime Minister, and in our country, unfortunately, it had been disregarded once with the draconian provision of proclamation of emergency. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, it has got nothing to do with*(Interruptions)*...

MR. CHAIRMAN: It has. ...*(Interruptions)*... Hon. Members, Bills for consideration and return. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, I have a point of order.

MR. CHAIRMAN: Under which rule?

SHRI DIGVIJAYA SINGH: She has come. Now the Minister has come, it is fine. ...*(Interruptions)*...

MR. CHAIRMAN: Madam, Senior Member, Shri Digvijaya Singh, is a very dear friend of yours. Just before you entered the House, he was to raise a point of order. So, I would urge you, spend as much time, as you can, in Rajya Sabha. Then, I will not have to decide on any point of order. Now, Bills for consideration and return. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, can I respond to the hon. Member Shaktisinh Gohil? There is the Finance Bill discussion in Lok Sabha in which the MoS is seated. The Finance Ministry has only one MoS and I am coming here to take up this one. If there is one more MoS, he certainly would have been here, but I am sorry, I have only one MoS. He is there because today the Finance Bill reply is also expected to be at four o'clock in the Lok Sabha. And, there are Cabinet Ministers also present here. We are not ignoring the opposition's request, but there is only one MoS; I am sorry.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, ...*(Interruptions)*...

MR. CHAIRMAN: One of you should stand and the other one should sit.

SHRIMATI MAUSAM NOOR: Sir, you just said 'Gentlemen'. I wanted to tell you, Sir; we ladies are also in the House.

MR. CHAIRMAN: Let me tell you something very interesting and I would urge the Derek to take note of it. When we had Amendment in the Constitution, Part 9 with respect to Panchayat and Part 9A, with respect to Municipalities, the expression used was 'Chairperson'. But, earlier the expression is 'Chairman' and 'Deputy Chairman'. And, that has not been amended. So, even if a hon. lady Member would sit here as Deputy Chairman, -- I wish your point is well taken note of. -- if at that point of time, if we had brought about the same change, then, in the entire Constitution, we would not have had the word 'Chairman'. We would have the word 'Chairperson'. But, the point is well-taken.

Hon. Members, the Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024, are to be discussed together. Shrimati Nirmala Sitharaman to move Motions for consideration of the following Bills, namely, The Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024.

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration. "

Sir, I also move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration.

The questions were proposed.

MR. CHAIRMAN: Motion for consideration of the Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024 are now open for discussion. I now call upon the Members whose names have been received for participation in the discussion, Shri Digvijaya Singh; 15 minutes.

SHRI DIGVIJAYA SINGH: Sir, my Chief Whip has said twenty minutes.

श्री सभापति: ये आपको एक बात कहते हैं और यहाँ पर दूसरी बात कहते हैं। यहाँ 15 मिनट के लिए कहा गया है।

श्री दिग्विजय सिंह: सर, यह थोड़ा-बहुत चलता है।

MR. CHAIRMAN: The total time of your party is 24 minutes.

SHRI DIGVIJAYA SINGH: Sir, you have taken away 10 seconds.

MR. CHAIRMAN: Of those 24 minutes, you have 15 minutes, according to him. Go ahead.

श्री दिग्विजय सिंह: माननीय सभापति महोदय, किसी भी देश की प्रगति उसकी सामाजिक-आर्थिक परिस्थितियों पर निर्भर करती है। भारत की विशेषता है अनेकता में एकता और यही उसकी ताकत भी है। इस प्रकार की डायवर्सिटी और किसी देश में आपको देखने को नहीं मिलेगी। अब यहाँ विकास, प्रयास और विश्वास की जो बात होती है, यह तभी संभव है, जब सबके साथ समान व्यवहार, न्याय, प्रेम, सद्भाव और भारतीय संविधान के Article 38(2), 'to minimize the

inequalities in income', and Article 39(c), 'operation of economic system does not result in concentration of wealth'.

सर, इस बजट में और दस साल के बजट में संविधान के इन दोनों आर्टिकल्स का उल्लंघन हुआ है। Inequalities बढ़ी हैं, अमीर अमीर हुआ है, गरीब गरीब हुआ है और कुछ चंद लोगों के पास, यानी इस देश के एक प्रतिशत लोगों के पास 40 प्रतिशत वेल्थ पहुँच गई है और एक प्रतिशत के पास 22 प्रतिशत आमदनी पहुँच गई है। यह बेसिकली इनके दस साल के कार्यकाल का मूल आधार है।

सर, एप्रोप्रिएशन बिल का मतलब यही है कि हमारा जो बजट है, जो संसाधन है, उसका उपयोग कहाँ और कैसे किया जाए। यदि आप समझेंगे, तो यह इस प्रकार है कि यदि हमारे परिवार में सौ रुपए आते हैं, तो सबसे पहला हक सबसे कमजोर व्यक्ति का होता है, सबसे कमजोर बच्चे का होता है। इस देश में सबसे कमजोर वर्ग अगर कोई है, तो वह वर्ग है, जिसके पास कोई एसेट नहीं है, कोई संसाधन नहीं है, आमदनी का कोई जरिया नहीं है, उन लोगों का पहला हक बजट पर होना चाहिए। क्या वह इस बजट में दिया गया है? मैं अपने इस भाषण में इस बात का उल्लेख करूँगा।

सर, यदि आप देखेंगे, तो आज भी इस देश में लगभग 25 से 30 प्रतिशत ऐसे लोग हैं, जिनके पास कोई संसाधन नहीं है। हम आज भी ग्लोबल हंगर इंडेक्स में 125 देशों में 111वें नंबर पर हैं। सर, प्राथमिकताएं क्या होनी चाहिए? संसाधनों की सबसे पहली प्राथमिकता यह है कि अमीर-गरीब की खाई में कमी होनी चाहिए, महंगाई कम होनी चाहिए, बेरोजगारी समाप्त होनी चाहिए और गरीबों को उनका पूरा हक मिलना चाहिए। यह आपका 11वां बजट है, यदि इसमें हम ये प्राथमिकताएं देखें, तो वे कहीं नजर नहीं आती हैं।

सर, राहुल जी ने 2015 में सही कहा था। कुछ भी कहिए, उनकी far sightedness को हम लोग और आप देख रहे हैं। चाहे कोविड का मामला हो या चीन का मसला हो, उन्होंने कहा था कि यह सूट-बूट की सरकार है। पिछले 11 साल के बजट में यह पूरी सरकार केवल सूट-बूट की सरकार है और अब तो कॉर्पोरेट्स में भी विभाजन-सा लगता है। कुछ अति अमीर कॉर्पोरेट्स हैं, एक मिडिल क्लास है और एक लोअर मिडिल क्लास है। इस तरह से अब कॉर्पोरेट सेक्टर में भी हमको विभाजन करना पड़ रहा है, जिस प्रकार से हम लोग मिडिल क्लास में करते हैं।

सर, आप देखेंगे कि हमारे इकोनॉमिक सर्वे में यह कहा गया है कि लगभग 24 करोड़ लोग गरीबी की रेखा के बाहर चले आए, लेकिन उसी में आर्गुमेंट यह दिया गया है कि उसका जो इंडिकेटर है, वह Household Consumption Expenditure Survey, यानी व्यक्ति के परिवार के हाउसहोल्ड एक्सपेंडिचर में बढ़ोतरी हो गई है, इसलिए वह सब अब गरीबी के multiple index से ऊपर चले गए हैं। यह बात साफ है। आप 2023 में देखेंगे कि net financial household savings 47 सालों में सबसे कम आज है। नेट सेविंग निरंतर घटती जा रही है। यह एक इंडिकेटर है कि गरीबी घट नहीं रही है, बल्कि गरीबी बढ़ रही है। साथ में, उनका जो हाउसहोल्ड बजट है, उसमें इस सेक्शंस का लोन बढ़ता जा रहा है, तो गरीब लोगों की संख्या कहां से कम हो गई, यह माननीया मंत्री जी हमको बाद में बताएंगी। इसके साथ ही, इनके कार्यकाल में आमदनी लगभग वही है, मजदूरी वही है। चाहे एग्रीकल्चर लेबर हो, नॉन एग्रीकल्चरल लेबर हो या कंस्ट्रक्शन

वर्कर हो, उसकी मजदूरी 10 साल में वन परसेंट से भी आगे-पीछे नहीं हुई है, यह हमारे लेबर ब्यूरो के डेटा से प्रमाणित होता है।

मैंने आपको बताया कि सबसे ज्यादा गरीब वह है, जो भूमिहीन है, asset less है, जिसका चूल्हा रोज आमदनी करने पर जलता है। यूपीए सरकार ने महात्मा गांधी नरेगा योजना चालू की थी। इस सरकार की मजदूरों के बारे में क्या मनोवृत्ति है, यह आप ऑर्गेनाइज्ड लेबर के संदर्भ में देख लीजिए। जिनेवा कन्वेंशन के अंतर्गत हर साल employer, employee and Government की tripartite meetings होनी चाहिए। सन् 2015 से लेकर आज तक इन्होंने एक बार भी Labour Conference नहीं की, जिसके लिए भारतीय मजदूर संघ की भी नाराजगी है। इन्होंने 44 Labour Laws बदल दिए, 4 Labour Codes ले आए, जिसमें इन्होंने किसी भी ट्रेड यूनियन से चर्चा भी नहीं की।

सर, मैं आपसे कहना चाहता हूँ कि महात्मा गांधी नरेगा, जिसका विरोध मोदी जी करते थे और उन्होंने कहा था कि यूपीए सरकार के जो गलत काम हुए हैं, उनके आधार पर हम लोग monument रखना चाहते हैं, अगर उसके हिसाब से मैं देखता हूँ तो पता चलता है कि Appropriation Bill में उसके लिए भी अलॉटमेंट कम हुई है। आप किसान सम्मान निधि दे रहे हैं। आप किसान सम्मान निधि उसको दे रहे हैं, जिसके पास जमीन है। जिसके पास जमीन नहीं है, जो भूमिहीन मजदूर है, उसको आप एक पैसा भी नहीं दे रहे हैं।

आप sharecropper को भी एक पैसा नहीं दे रहे हैं। सर, बाकी बात छोड़ दीजिए, NSAP के अंतर्गत यूपीए सरकार के समय जो ओल्ड एज पेंशन 200 रुपये माहवार होती थी, वह भी आज उतनी ही है, आपने 1 रुपया भी नहीं बढ़ाया। इसी के साथ-साथ विधवा पेंशन और दिव्यांगों की पेंशन 300 रुपये माहवार हुआ करती थी - महंगाई बढ़ने के बावजूद भी माननीय मंत्री जी और प्रधान मंत्री जी का ध्यान उस तरफ नहीं गया।...(व्यवधान)... सर, मैं आपसे कहना चाहता हूँ कि आखिर बात यही है कि आज मिडिल क्लास भी त्रस्त है। गरीब तो त्रस्त है ही, आज मिडिल क्लास भी त्रस्त हो गया है। सर, केवल 2.2 प्रतिशत लोग इनकम टैक्स देते हैं, वह भी अगर आप देखेंगे कि आज जो corporate sector से टैक्स आता है, वह डायरेक्ट टैक्स कलेक्शन से भी कम हो गया है। आप लोगों ने बड़े-बड़े कॉर्पोरेट्स को फायदा दिया है। मैं बताना चाहता हूँ कि इकोनॉमिक सर्वे के आधार पर पैरा 6 के अनुसार वर्ष 2020 से लेकर 2023 के बीच में corporate sector को चार गुना फायदा हुआ है, लेकिन यह चार गुना फायदा कहां गया? यह मैनुफैक्चरिंग सेक्टर में नहीं लगा, assets कहां गए, मैं नहीं कह सकता। महोदय, मूल बात यह है कि इन लोगों ने कॉर्पोरेट सेक्टर के ऊपर जो wealth tax था, वह भी खत्म कर दिया या आज जो super-rich हैं, यदि आप देखेंगे तो 1 साल में billionaires (खरबपति) जो अरबपति से भी बड़े होते हैं, उनकी संख्या सबसे ज्यादा बढ़ी है, जो मोदी जी की सरकार में बढ़ी है। गरीब और गरीब होता चला गया, अमीर और अमीर होता चला गया। मेरा सुझाव यह है कि आप यदि super-rich tax - केवल 300 सबसे अमीर परिवारों पर - यदि आप उन पर 2 प्रतिशत wealth tax लगा देंगे, तो भारत का साल भर का बजट भी उससे पूरा हो जाएगा, लेकिन आप नहीं लगाएंगे, यह हम जानते हैं।

सर, आज मेरे भतीजे से मेरे कुछ friends ने unemployment के बारे में पूछा था, उसके बारे में जवाब नहीं मिला, लेकिन बात यह है - मैं आपके साथ अलग से बैठकर चर्चा करूंगा - आज unemployment सबसे बड़ी समस्या है और unemployment की समस्या को दूर करने का एक

बड़ा माध्यम skill development भी है, लेकिन साथ में आपको लेबर इंटेन्सिव इंडस्ट्री पर ध्यान देने की आवश्यकता है। आज टेक्सटाइल वह सेक्टर है, जिसको आप लोगों ने सबसे ज्यादा इग्नोर किया है। उसका इन्वेस्टमेंट धीरे-धीरे घटता जा रहा है, दूसरी तरफ बांग्लादेश की इकोनॉमी, श्रीलंका की इकोनॉमी आप देखेंगे, तो उन्होंने रेडीमेड गारमेंट्स से काफी आगे बढ़ाया है। मैं इतना ही कहना चाहता हूँ कि यह बात सही है कि आपने मैडम, कैंसर के तीन ड्रग्स पर कस्टम ड्यूटी कम की है। मेरी आपसे प्रार्थना यह है कि आप तीन को छोड़कर, जितने भी कैंसर ड्रग्स हैं, उन सबको कस्टम ड्यूटी फ्री करना चाहिए। अभी कुछ दिन पहले हेल्थ इंश्योरेंस में जीएसटी 18 परसेंट था, हमारी मांग है कि कम से कम उसको तो आप माफ कर ही दीजिए। मैं यह भी आपसे निवेदन करना चाहता हूँ कि जितनी भी कैंसर से रिलेटेड मशीनें हैं, उन पर भी टैक्स माफ कीजिए।

एजुकेशन और हेल्थ पर विशेष तौर पर ध्यान देना चाहिए, लेकिन दोनों मंत्रालयों के लिए आप लोगों ने बजट एलॉटमेंट कम किया है। सबसे बड़ी बात यह है कि आपने टैक्स रिफॉर्म्स की बात की है। जहां तक आपने टैक्स रिफॉर्म्स की बात की है, लेकिन देखने में यह आता है कि सबसे ज्यादा यदि आईबीसी का लाभ हुआ है, तो वह कॉरपोरेट्स को हुआ है। जो hair-cut हुआ, उस hair-cut में लगभग 12 लाख करोड़ रुपये का ऋण माफ हुआ है। यह फायदा किसके लिए हुआ? यह फायदा कॉरपोरेट्स के लिए हुआ है।

दूसरी बात यह है कि मिडिल क्लास का डिडक्शन अभी भी - शिक्षा और स्वास्थ्य में महंगाई बढ़ती गई है। इस तरह से चर्चा तो बहुत करनी थी, लेकिन मूल बात मैं आपसे जम्मू कश्मीर के बारे में कहना चाहता हूँ। जम्मू कश्मीर के बारे में अभी कुछ दिन पहले यू.एस. ने ट्रैवल एडवाइजरी भेजी है।

एक तरफ तो आप कहते हैं कि वहां टूरिज्म इंडस्ट्री बढ़ती जा रही है, लेकिन यू.एस. की ट्रैवल एडवाइजरी में कहा गया है कि वहां पर जाना अभी खतरे से खाली नहीं है। इसी के साथ मैं पूछना चाहता हूँ कि आपने स्टेट को यूनियन टेरेटरी बना दिया। गृह मंत्री जी जाकर कहते हैं कि हम स्टेटहुड देंगे, लेकिन अभी तक उसका कोई निर्णय नहीं हुआ है। जहां एक तरफ क्रॉस बॉर्डर टेरेरिज्म बढ़ रहा है, वहीं टैक्स टेरेरिज्म भी इस देश में बढ़ रहा है। माननीय मंत्री जी, मैं आपसे कहना चाहता हूँ कि इनफोर्समेंट डायरेक्टर और इनकम टैक्स, चेयरमैन, सीबीडीटी आपके अंतर्गत आता है। जिस प्रकार से रेड्स का एक राजनैतिक हथियार की तरह उपयोग किया जा रहा है, हम उसकी निंदा करते हैं। सर, बात यह है कि आखिर ईडी डायरेक्टर और सीबीडीटी चेयरमैन किसको रिपोर्ट करते हैं? ये अमित शाह जी को रिपोर्ट करते हैं या मैडम आपको रिपोर्ट करते हैं। आज मेरे पास लिस्ट है।...(व्यवधान)...

श्री सभापति: फॉर्मर सीबीडीटी चेयरमैन मुझे रिपोर्ट करते हैं।

SHRI DIGVIJAYA SINGH: I know, Sir. I know that.

श्री सभापति: फॉर्मर सीबीडीटी चेयरमैन मुझे रिपोर्ट करते हैं।

SHRI DIGVIJAYA SINGH: He is reporting correctly here. He may not be reporting correctly there, but he is reporting correctly here.

MR. CHAIRMAN: Yes; yes. Go ahead.

SHRI DIGVIJAYA SINGH: Sir, the point I am trying to make is this. I have got a list of Opposition leaders against whom ED and IT have been used as a political weapon, and they were forced to join the BJP. Sir, I will be very grateful. I will be laying this on the Table of the House. At the same time, electoral bond pipeline is again being used as a weapon by the Finance Ministry. I have got that list also. Those whose houses were raided, premises were raided, have given huge sums of money in the electoral bond. Sir, I would like to say that a lot of Ministers, the Leader of the House, and the BJP MPs have been taking the credit of Direct Benefit Transfer for themselves. But let me bring it to your notice that Direct Benefit Transfer was initiated during the UPA regime on 1st January, 2013.

Sir, I would like to say that capital expenditure has gone up. ...*(Interruptions)*... Capital expenditure has gone up. ...*(Interruptions)*... I congratulate. But is it being used correctly? The kind of corruption which has gone into the capital expenditure and the way the new buildings are collapsing, the bridges are collapsing ... Sir, I will take one or two minutes more.

MR. CHAIRMAN: Okay.

SHRI DIGVIJAYA SINGH: Sir, the famous case of a tunnel in which about 41 labour फंस गए थे, उसके बारे में भी, मैं आपसे निवेदन करना चाहता हूँ कि उसमें कॉन्ट्रेक्टर कौन थे? उनको आप ब्लैकलिस्ट क्यों नहीं करते हैं? मेरे पास अनेक ऐसे उदाहरण हैं, यहां जितने भी बड़े निर्माण कार्य हुए हैं, जो गिरे हैं, उनके कॉन्ट्रेक्टर को ब्लैक लिस्ट तो कीजिए। महोदय, यह भी एक मानसिकता दर्शाता है कि जिस rat-miner के माध्यम से आपने उन मजदूरों को छुड़ाया था, उस वकील हसन को, उसका घर बुलडोजर से तोड़ दिया। यह मानसिकता है आपकी। ...*(व्यवधान)*...

श्री सभापति: थैंक यू, थैंक यू। Thank you, hon. Member.

श्री दिग्विजय सिंह: इसलिए सामाजिक और आर्थिक रूप से जो अशांति फैली हुई है, हम उसका विरोध करते हैं।

MR. CHAIRMAN: Thank you. Shri Derek' O'Brien. Five minutes.

SHRI DEREK O'BRIEN (West Bengal): Medal or no medal, we salute you! You are our hero, Vinesh Phogat. Thank you for what you have done today for India.

Sir, now on the Bill. First point, roll back 18 per cent GST on insurance -- health insurance and life insurance. Sir, this is not winning. We win, they lose - No! This was a provision introduced in 2017. So, this is our humble appeal to the Finance Minister, through you, Sir. No one saw this, maybe, from 2017 to 2024. In the last two weeks, it has been brought up in Parliament. The Chief Minister of Bengal has written a letter. Yesterday, there were 350 MPs from 20 parties -- Congress, DMK, SP, everybody. We all are together on this, but it is not against 'us' versus 'you'. No!

Like in sport, you can win-win. Here is a great chance to win, Sir. Even if you don't listen to us, Madam Finance Minister, I noticed in the morning that your senior Cabinet colleague -- both of you are very senior -- sitting next to you, chose not to tell you on the phone or *WhatsApp*, but he has written a letter to you; please come back to us and take away this 18 per cent GST on medical insurance.

Secondly, this is again my humble appeal to the hon. Finance Minister, Dr. Mitra was my colleague there and I spent many hours with him and so, we all know about the GST Council. Everyone needs to know that in the GST Council, one-third of the weight is of the Union Government. NDA has 18 States in that Council. You have a comfortable majority to do what you want in the GST Council. So, don't use the GST Council as a curtain. Sir, it is not an ego issue. On the 22nd or 23rd of August, you are having a meeting -- I saw in the media -- pull off this 18 per cent. This is not about ego. We will all win, and those suffering, who are paying the 18 per cent GST on life and health insurance, will win. So, that is the first point, on the rollback of the GST.

Then, Sir, let me say something on federalism. Some of my friends here, they are not in the NDA, but they give you some nice support. Very good, we respect that. But some of us parties, we politically oppose you, and we defeat you in elections. With humility, we defeat you. So don't deprive us. We've been asking for only one thing. Give us a white paper on Bengal from 2021. You lost the elections in 2021. We have been saying, present the white paper, present the white paper. What do we want to know? We are making a charge here today, Sir, which we have been making for the last four years. For MNREGA, you have not paid Bengal even one rupee. Authenticated! Now you'll turn around and tell us that 99.96 per cent of all the paperwork has been done, 0.5 per cent have not complied. But you are holding up people who work. The first charge is that Rs. 7,000 crores to Rs. 8,000 crores on the *Awaz Yojana* are owed to Bengal. I say this again, we have asked for a white paper. But, Sir, I have been wondering, maybe there is some communication problem from our part, because our understanding of a white paper is to present a concise and

specific report. My colleague who spoke in Lok Sabha, Mr. Abhishek Banerjee, also mentioned this. However, maybe, just maybe, while our understanding of a white paper is a report, but is it possible that the Government's understanding of a white paper to a State Government where they don't have data is actually giving a white paper? Just a white paper! Finance Minister, come present that White Paper.

Sir, my last point on this is -- I appeal to this Government, Mr. Modi, the Finance Minister, to please understand this mandate. We have understood the mandate in our State. We have to come and work harder. Understand the mandate. The mandate says, show cooperation and humility. Take us all together so that we solve problems. Please understand the mandate with humility. Then it would not be a problem at all for you to roll back the 18 per cent on the medical and health insurance. Or, look at the price rise, acknowledge the price rise, whether it is onion, milk, tomato, and gas cylinders, and find solutions. Please. Thank you.

MR. CHAIRMAN: Shri V. Vijayasai Reddy; 10 minutes.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Mr. Chairman, Sir, for giving me the opportunity to speak on an important subject in this august House. The hon. Finance Minister Madam is here. I would like to bring some important issues of concern to the notice of the hon. finance minister.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Madam, taxation for the middle class is the first important issue. If you are earning money, you are paying income tax. When we earn money, the income tax is payable. If you spend money, you are paying tax, that is, GST. If you are investing money, you are paying tax, either short-term capital gains or long-term capital gains. So, whatever we do, we pay tax in some manner or another to the Union Government or State Government. The problem with the taxation in India, right now, is not that the people are paying taxes, but the problem is that they are not getting anything back from the Government. The Union Government may say that they are providing roads; they are providing infrastructure and they are providing this and that. But that is not the case. What are the incentives? What is the infrastructure that you are providing to the citizens of the country? What is that you are doing for the country? That is the problem. In the light of this, I wish to raise some of the following issues. I request the hon. Finance Minister, Madam, to make the pension tax-free. Madam, I draw your kind attention. I request your good-self to make the pension tax free. The point in this

regard is, if citizens get money from the Government by way of pension or annuity, the Government should make such income from pensions up to Rs.1,00,000 per month tax free. This is what my request is. This will definitely increase the disposable income of the retired employees, enabling them to manage better resources, living standards and health care expenses. I urge the Government, particularly the hon. Finance Minister, to work out a comprehensive scheme specifically designed to assist senior citizens with their tax filing obligations. This should provide personalised assistance through dedicated helpdesks. By implementing this type of scheme, the Government would enhance the accessibility and inclusivity of tax filing for the senior citizens. The second important issue that I would like to bring to your kind notice is ulterior tax, ultimate tax, on small savings schemes. Based on Shyamala Gopinath Committee's recommendations, your good-self is aware of it, the formula that has been set by the Finance Ministry in 2016 stated that the interest rate in Public Provident Fund should be 25 to 100 basis points above the benchmark of 10-year bond yield. This is what the recommendation which the Government of India has accepted. With the benchmark of 10 year bond yield averaging from 7.02 per cent from March to May 2024, the PPF rate should be somewhere around 7.27 per cent to 8.02 per cent from July, 2024 onwards. Based on the formula that has been accepted by the Union Government, last quarter 10-year bond yield was 0.25 percent higher. Going by that, the PPF rate should have been higher. However, the Government has not been increasing the PPF rates. Today, the PPF rate is lower than the FD rate by 0.4 percent, depending upon the span of time of fixed deposits. The PPF rate has been struck at 7.1 per cent for the last four years and the hon. Finance Minister is aware of it. From April to June 2020, the PPF rate was reduced during the COVID period and the low interest regime has been set in then. And since then, there is no increase in the PPF rate. Having the PPF rate at 7.1 per cent today, this is disincentivising the people from saving their money and forcing them to invest in risky stock markets. I request the hon. Finance Minister to kindly look into this and increase the PPF rate, as recommended by the Committee and as accepted by the Union Government.

Now, I would like raise few more issues. The first one is regarding financial incentives. I request the hon. Finance Minister to provide early filing discounts and tax credits for the investments. Offering rewards for timely and accurate submissions can definitely encourage the taxpayers to comply with the investment in tax-saving instruments. Regarding insurance, my colleague has said something, and in addition to what he said, I am making it very clear. Linking tax compliance with eligibility for Government-backed insurance schemes and providing additional security for

taxpayers will incentivise the maintenance of good tax record by offering financial protection through insurance benefits.

The next issue is flexible payment options. I suggest implementing the interest-free or low-interest instalment payment plans for taxpayers who are facing financial difficulties. It is not regarding advance tax. That is not what I am referring to. This will make it easier for the individuals to manage their tax obligations and remain compliant.

The last point which I would like to bring to the notice of the hon. Minister is about taxation on agricultural inputs. Sir, the 77th Round of Situation Assessment Survey of agricultural households of farmers shows that estimated monthly income in 2018-19 was targeted to be Rs.22,610 per month for each household. But, it is merely Rs.10,218 per month as against the target of Rs.22,610 per month, according to the statistics available with the Government.

Then, rising input cost, which is really a matter of concern, is pushing small and medium farmers to indebtedness. This year, India is experiencing varied weather conditions. In some parts of India, there is excessive rainfall, while in some other parts, there is rainfall deficit. Some parts of India are experiencing heat wave, while some other parts are experiencing cold wave. In this backdrop, across the nation, this will definitely affect the crop yields. Therefore, as monsoon supplies 70 per cent of the water needed for the farming, I request the hon. Finance Minister to take appropriate steps and provide adequate finances for this.

Now, Sir, I wish to highlight the high GST on certain agricultural inputs. Currently, it is 12 per cent on tractors. This is very important. Then, there are parts of agricultural machinery, like cultivators, combines, seeders, parts of poultry-keeping equipment machinery or sprinklers. Not only does this increase the financial burden on the farmers, but it also prevents the usage of equipment which reduces the pollution such as stubble eliminators. This is the worst situation, both for farmers and the environment. I urge the Government of India and the hon. Finance Minister to reduce the GST on agricultural inputs taxed at the rate of 12 per cent. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Bhubaneswar Kalita. You have 15 minutes.

SHRI BHUBANESWAR KALITA (Assam): Mr. Deputy Chairman, Sir, I rise to support the Appropriation Bills that have been brought in the House by our hon. Finance Minister, Shrimati Nirmala Sitharaman. As we know, the focus of this Government, from the very beginning, has been '*Sabka Saath; Sabka Vikas*'. So, in this Budget, and also the Bill, the Government has looked after the interests of all the sections of

the society and all the sectors of the economy, and this is an overall successful move to bring in stability in the economy as well as prosperity of this country.

Sir, as I said, the main focus of this Government, which is evident from this Budget as well as the Interim Budget presented in the last Session, is the upliftment of the poorer sections of the society, the younger generation, the youth of the country and, the *annadata*, the kisan, who contribute a lot towards the economy of India. He is termed as '*annadata*' because he fulfils our basic requirement of food. Another very important focus area is women, the *nari shakti*. Of course, the middle class has always been the focus of this Government. Another focus area is infrastructure development which is necessary to have an ecosystem for all-round development of this nation. Sir, while talking about this Budget, it is having its own priorities and the first priority is productivity and resilience in agriculture. We have discussed about agriculture, and, at present, we are not only self-sufficient in our agriculture production but we are also exporting the agriculture produce.

So, as far as the employment and skilling is concerned, as we all know, unemployment is one of main concerns of this Government and the Government is doing a lot through skilling and taking different measures for employment. And in this Budget also, three major areas have been identified for employment of the unemployed youth so that they are trained and skilled. Sir, the Inclusive Human Resource Development and Social Justice have always been the priority of this Government. In the last ten years, we have seen that this priority has always been taken into consideration in every sphere. Sir, in the manufacturing sector, as we all know, today, we have not only prospered but we have also become number one in some of the fields. Let me give you the example of mobile phones. At one time, we used to import the mobile phones while today, we are exporting the mobile phones, and, we are one of the largest exporters of mobile phones. Sir, the service sector has been well looked after. We have also discussed about the urban development. We all have seen the coming up of smart cities. Hundred smart cities have come up and the cities, which were lacking some facilities for their proper development, have been looked after under this Smart City scheme. And today, if we go anywhere, we see the change. Sir, let me talk about the smart cities and the cities which are situated in remote areas. Let me talk about my own city. Sir, you have visited the city earlier. Many of us have visited the city. You have seen the earlier Guwahati. If you go there today, you will find that it is a totally changed city along with its infrastructure and the facilities. When our cities were built long before, there used to be unplanned development. So, with proper development, we are upgrading the unplanned cities into planned ones, which has made our cities better as they offer better facilities now.

Then, along with infrastructure and other facilities, the urban poor are also provided with dwelling houses. Today, PMAY and PMAY-Urban, both have played a greater role in developing our cities and rural areas. One of the main priorities of this Government has been on energy security. In the energy sector, many projects are being added so that they can make the energy sector bigger and bigger because energy is the key for industrial development. So, the energy sector has been the priority and main emphasis has been given to that. Sir, while talking about infrastructure, there was lack of infrastructure at one point of time. We feel it so much because we used to live in the remote areas of the North-East. There were no developed roads. Even our borders were insecure because of lack of infrastructure. Today, we are proud that India has developed infrastructure even in the remote areas. Sir, when we lost 1962 aggression of China, we lost because we did not have proper border roads. We did not have the means to go in the snowy region. Today, we are proud that in spite of the snowy region, we have built tunnels so that our defence forces can go to secure our border. While talking about the tunnels, the Government has built border roads along the entire border. Today, there is hardly any place where there is no border road. Besides the border roads and other infrastructure, there are innumerable projects, which the country was once aspiring for, that have been taken up. Under the leadership of our hon. Prime Minister, Shri Narendra Modi, the country is on the path of progress; the country is on the path of self-sufficiency; the country is in the path of development. One path to take the country to development is the path of innovation, research and development. Yes, we are building many projects. We are doing the best. But we need to have innovation and research development because the traditional ways of making things keep on changing. So, in the changed atmosphere, in the changed environment, we have to find technology, we have to find means through innovation and research and development. The economic reforms have come in a big way. These economic reforms have given us the impetus. Today, we are proud to say that while India was in the tenth place of world economies, today, we are in the fifth position. And very soon, in two-three years, India can reach the third position in the world economy.

That is where our reforms are working. We are thinking about the next generation of reforms. That is one area which will take us forward. That will take us to our aspiring goal. The Budget has handled and tackled almost every sphere of the country's development.

I would like to mention some of the industrial infrastructure projects in remote areas, particularly in my region, in the North-Eastern Region. According to this Budget, the North-Eastern Region should be allocated a few additional industrial

parks. Industrial parks have been one area which is needed in the North-Eastern Region. The Government led by Shri Narendra Modi ji has kept focus on that. A few important things are needed to be done.

It needs land bank for industrial activities, preferably near the railheads. Sir, as you know, there was a time where the railway used to go only to a few States in the North-Eastern Region. Today, railway is reaching every State, almost every State capital. This is one achievement of this Government under the leadership of Shri Narendra Modi ji. Our Prime Minister knows the remote areas of this country. He knows the North-Eastern Region very well. There was a time when Prime Ministers used to rarely visit that region; maybe once in a year or once in two years. But our Prime Minister, Shri Narendra Modi ji, has visited almost every part of the country. He visited the North-Eastern Region more than 50 times. He knows it. He has an emotional relationship with that part of the country.

We need to set up SEZ for furniture industry in Arunachal Pradesh and for export promotion in Assam and Tripura. Development of multi-storage facilities for MSMEs in the industrial States of North-Eastern Region is very important. In that region, particularly in remote areas, our focus is always on MSMEs, which give the largest employment than any other sector. Establishment of railway manufacturing hub in the North-Eastern Region is very important. We know that in the North-Eastern Region, we always come up with many peculiar problems. Floods are one important problem, which always has been a hindrance in the development of infrastructure and road.

Sir, the railway, as I have mentioned, has reached every part of the North-Eastern Region. Even the railway is going to Sikkim and Arunachal Pradesh. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUBANESWAR KALITA: Sir, I will take two minutes. Augmentation of logistics is one very important factor for the remote areas in the North-Eastern Region. Today, in the country, 149 airports have been built. Today, every State capital in the North-Eastern Region is connected with flights. Today, communication has become easier than never before.

3.00 P.M.

(THE VICE-CHAIRMAN (DR. DINESH SHARMA) *in the Chair.*)

Sir, the existing projects like UDAN can expand and make these remote areas more available and more reachable.

Waterways have, recently, been developed. We have nearly 42 waterways in the country whereas in North Eastern region, there were hardly three waterways. Today, it is connected from Ganga to Brahmaputra, crossing 3-4 countries. Today, our waterway has been built so that it can reach those areas which can contribute to development and also to tourism in those areas. (*Time-bell rings.*) The one project that I must mention here is the Logistic Park in Assam, which was never there during any Government. Today, because of the establishment of the Logistic Park, we are now reachable. The products and manufacturing has gone up because of these facilities.

उपसभाध्यक्ष (डा. दिनेश शर्मा): समाप्त कीजिए, आपका समय पूरा हो गया है।

SHRI BHUBANESWAR KALITA: In infrastructure, I may mention here about the Railways. As I have mentioned earlier, this will facilitate transportation of agricultural produce from the North East, ensuring better preservation and quality. (*Time-bell rings.*) Connecting New Jalpaiguri station with Sivok-Rangpo railway project had been an impossible project, but that has been made possible by the Government led by Shri Narendra Modi.

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, कालिता जी।

SHRI BHUBANESWAR KALITA: Sir, Dimapur-Kohima, Jiribam-Imphal and Bairabi-Sairang projects are some of the very important projects of the Railways and there is need to expedite operationalisation of Agartala-Akhaura rail connectivity.

उपसभाध्यक्ष (डा. दिनेश शर्मा): कालिता जी, धन्यवाद। अब आप अपनी बात समाप्त कीजिए। आपकी समय-सीमा समाप्त हो गई है।

SHRI BHUBANESWAR KALITA: Sir, I am mentioning this because in today's situation, Agartala-Akhaura rail connectivity is very important. I may mention here that there was a time when the Government in Delhi used to allocate only 500 crore rupees for border development. And today you see the bridges; new bridges have come up like the Bogibeel Bridge, the Bhupen Hazarika setu, the tunnels, etc. All the border roads have been covered because funds, in thousands of crores of rupees, have been allocated by the Government led by Shri Narendra Modi. I once again thank

hon. Prime Minister and hon. Finance Minister for bringing forward this Bill and I wholeheartedly support these Appropriation Bills. Thank you.

SHRI P. WILSON (Tamil Nadu): Thank you, Vice Chairman, Sir, for allowing me to speak on the Appropriation Bills. Hon. Finance Minister, the Budget 2024-25 presented is not for the upliftment of the people or for this country. It is for the survival of your Government and to please the coalition partners. Tamil Nadu has received nothing from the Budget because BJP received nothing from the State of Tamil Nadu. It is a vengeful Budget to punish the people of Tamil Nadu. No allocation of funds for CMRL, NDRF and important projects in Tamil Nadu has been made in your Budget. Madam, you have ignored the people of Tamil Nadu. The decisions in the Union Budget and their impact show broken promises, neglect of disabled and elderly, etc. There is a decreasing allocation to crucial sectors such as food, social security, health, education, etc., which has made the intentions of the Union Government clear and which is nothing but anti-people. For every one rupee we pay from the State of Tamil Nadu, we are receiving 26 paise from the corpus of the Union Government, despite huge contribution to Union by the State of Tamil Nadu.

The Union Cabinet on 24 December, 2019, has approved a proposal for conducting Census of India 2021 at a cost of Rs.8,754.23 crores and updating the National Population Register at a cost of Rs.3,941.35 crores. However, the budget for Census 2021 has been reduced from Rs.3,768 crores in 2021-22 to Rs.1,309 crores in 2024 to 2025. This indicates Government's intention that no welfare measures should reach the downtrodden. The conduct of Caste Census was lastly done in 1931. No Caste Census is taken for about 93 years because of which the rightful share of OBC, SC and ST are denied. OBC, SC and ST communities amount to almost 90 per cent of the total population in the country. The Government is not showing any interest in conducting Caste Census and increase the reservation for the OBC, SC and ST communities in proportion to increase in their population. We have seen how the caste survey in Bihar has been struck down by the court. That is why we are asking for a caste Census. Sir, the creamy layer law is brought to destroy the reservation and should be stopped by proper legislation.

So far as the food subsidy is concerned, the share of the budgeted expenditure for food subsidy distributed to the Public Distribution System has declined from 6.61 per cent in 2019-20 to 4.25 per cent in the present Budget. And, so far as the socio-economic protection schemes are concerned, the monthly pension distributed by the Union Government has remained stagnant at INR 200 for the elderly since 2007, and INR 300 for women and persons with disabilities since

2011. State Governments are covering the shortfall by paying approximately five to ten times more than their own budgets to ensure adequate pension amounts. The National Pension Schemes allow citizens to save for retirement. However, withdrawal of more than 60 per cent of the NPS corpus incurs taxes. This policy unfairly targets the retirees who need access to their full savings. Alarming demographics says that by 2036, 15 per cent of India's population will be aged 60 or older, increasing the number of people with disabilities. Yet the outdated data from the 2011 Census hinders effective budget allocation and policy-making. Despite the growing elderly population, the budget for the Disability Welfare Programme is continuously cut. The 2021 Census postponement exacerbates the situation leaving the needs of the people with disabilities unmet. So far as education is concerned, the combined allocation to the Ministry of Education in 2024 stands at INR 1,20,628 crores, which is 2.5 per cent of the total Budget and 0.3 per cent of GDP. Though we are against the National Education Policy 2020, the National Education Policy recommends at least 6 per cent of GDP. A sum of Rs. 2,846.60 crores is due under the Samagra-Shiksha Scheme to the State of Tamil Nadu, and the Union Government is compelling us to sign the agreement accepting the National Education Policy, and they are refusing to release it. I request that amount should be released. The allocation to the Ministry of Health declined from 2.16 per cent of the Budget in 2019 to 1.88 per cent in 2024-25. The National Health Policy sets a target of 2.5 per cent of GDP for healthcare spending, but the current allocation is only 0.27 per cent. So far as disability welfare is concerned, the allocation for the Rights of the Persons with Disabilities has been slashed year after year from Rs.240.39 crores in 2022-23 to Rs.150 crores in 2023-24, and further a reduction of Rs.135.33 crores in 2024-25.

I will highlight about the missed targets. Launched in 2015, the Accessible India Campaign aimed to make public spaces accessible for people with disabilities. The goal was to retrofit 1,484 buildings, but by 2021, only 577 buildings across 20 States were completed. The Campaign's original targets remain unmet, leaving many inaccessibilities. The Finance Minister's announcement of Rs.25,000 standard deduction and Rs.17,500 annual tax savings translate to just rupees 48 per day. This paltry sum is hardly a relief for the taxpaying middle class who sustain the nation's economy. This is hardly a relief for the taxpaying middle class.

Sir, the Government imposes 0.1 per cent Securities Transaction Tax (STT) on each equity transaction. Despite the reintroduction of LTCG at 10 per cent in 2018, the LTCG rate, recently, increased to 12.5 per cent with STT still in place. This double tax burden affects retirees and the middle class, especially, those who saved in mutual funds or shares for the retirement.

Sir, I will tell something about the projects in Tamil Nadu. Several national highway projects in Tamil Nadu are falling behind the schedule. At least, 34 national highway projects are delayed in the State of Tamil Nadu because of want of fund allocation. Sir, the Chengalpattu Integrated Vaccination Complex in Tamil Nadu with the investment of Rs.900 crores already spent and inaugurated in 2017 is yet to produce a single vaccine due to the intervention by the business competitor in the same trade and the Union Government should not be party to this delay. We had given about 100 acres to this vaccination centre, but we do not have any return from this. One important thing which I would request the hon. Finance Minister through you, Sir, is this. The NCLT and NCLAT in the Insolvency and Bankruptcy Code, requires to be scrapped as there is a huge corruption seen in these NCLT and NCLAT. The powers can instead be given to the High Courts. So far as the Money Laundering Act is concerned, the entire Act requires a relook because it has been misused and abused targeting the opposition parties and, therefore, the PMLA requires a relook. So far as the Budget is concerned, I would sum up. It fails to address lack of employment, it fails to address the opportunities in the country, high inflation rate, increase in black-money, corruption and high diesel, petrol, oil prices even after the reduction in the global oil. It is time for accountability and a re-evaluation of priorities to ensure a fair and inclusive future for all. Because time is there, I have a request. The banking license for the Namakkal District Central Cooperative Bank is pending with the RBI.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका समय समाप्त हो रहा है।

SHRI P. WILSON: I request the hon. Finance Minister to clear that. They will be greatly obliged. Thank you very much.

उपसभाध्यक्ष (डा. दिनेश शर्मा) : धन्यवाद, विल्सन जी। श्री राघव चड्ढा, आपके पास नौ मिनट का समय है।

श्री राघव चड्ढा (पंजाब): उपसभाध्यक्ष महोदय, मुझे इस सदन के भीतर यह बात रखते हुए बड़ी खुशी हो रही है कि आज से कुछ दिन पहले indexation पर तमाम सदस्यों ने जो अपनी राय रखी थी और मैंने भी अपनी बात रखी थी, तो हमारी उस राय को, उस सुझाव को माननीय वित्त मंत्री जी ने स्वीकारा और आज से दो हफ्ते पहले indexation, जो भारत के investors से छीना गया था, वह बेनिफिट partially restore किया गया है। यह भारत सरकार की tax policy पर बहुत बड़ा प्रश्न चिन्ह खड़ा करती है कि हमारे देश की टैक्स पॉलिसी कितनी confused है? 23 जुलाई, 2024 को आप कहते हैं कि हम भारत के investors से indexation वापस ले रहे हैं और ठीक दो

हफ्ते बाद 6 अगस्त को कहते हैं कि वापस नहीं ले रहे हैं, इनको वापस पहुंचा रहे हैं। ये यह दिखाता है कि जब आप बिना सोचे-समझे या किसी अर्थशास्त्री की राय पर नहीं, बल्कि जिन लोगों को अर्थशास्त्र के बारे में जानकारी नहीं है, उनकी राय पर बजट बनाएं, तो इसी प्रकार के flip-flops देखने को मिलेंगे। सर, मैं यह बताना चाहता हूं कि indexation को भारत के निवेशक से छीनना, उसकी कमर तोड़ने जैसा है। जैसे कि मैंने पहले भी बात रखी थी कि indexation को fully restore करने की जरूरत है, लेकिन अभी भी कल वित्त मंत्रालय द्वारा Finance Bill में जो amendment लाया गया है, उसमें भी indexation partially restore किया गया है, fully restore नहीं किया गया है। उसमें भी एक पेच है और पेच यह है कि तमाम asset classes पर indexation restore नहीं किया जा रहा, मात्र immovable प्रॉपर्टी, यानी कि land और buildings पर restore किया जा रहा है। दूसरी चीज, 23 जुलाई, 2024 के बाद खरीदे गए किसी भी asset में, किसी भी investment पर indexation नहीं दिया जाएगा। मैं आज आपके माध्यम से सरकार से मांग करूंगा कि indexation को fully restore किया जाए, सारे asset classes पर restore किया जाए और 23 जुलाई, 2024 के बाद खरीदे गए, बाद में निवेश किए गए asset classes में भी indexation का बेनिफिट मिलना चाहिए। सर, indexation के बेनिफिट से खिलवाड़ करना, asset classes से indexation को समाप्त करना एक बड़ा सवाल खड़ा करता है कि क्या हमारे देश की वित्त मंत्री जी inflation-adjusted profits में विश्वास नहीं रखती, क्या उन्हें inflation का ज्ञान नहीं है, क्या वे जानती नहीं हैं कि इस देश में महंगाई एक plague की तरह फैलती जा रही है।

महोदय, मैं इसी के साथ एक उदाहरण के माध्यम से आपको बताना चाहूंगा कि अभी भी इंडेक्सेशन, जो partially restore किया गया है, उसमें भी कितने flaws हैं। उदाहरण के तौर पर आप गोल्ड में, सिल्वर में या किसी एक एसेट क्लास में investment करते हैं, जिसमें इंडेक्सेशन का बेनिफिट इन्वेस्टर को मिला करता था। आपने 31 मार्च, 2001 को 1 करोड़ का इन्वेस्टमेंट एसेट 'ए' में किया और उसके ठीक अगले दिन, यानी 1 अप्रैल, 2001 को एसेट 'बी' में भी 1 करोड़ का इन्वेस्टमेंट किया। वे दोनों एसेट्स सात प्रतिशत CAGR (Compounded Annual Growth Rate) के हिसाब से बढ़ते रहे और वर्ष 2024 में आज उन दोनों इन्वेस्टमेंट्स की वैल्यू 5 करोड़ रुपये ईच है। अब आप इन दोनों एसेट्स - एसेट 'ए' और एसेट 'बी' को वर्ष 2024 में बाजार में बेचते हैं और आपको इन दोनों पर कितना अलग-अलग टैक्स देना पड़ता है - यह मैं आपको दर्शाना चाहता हूं। जब आप एसेट 'ए' बेचते हैं, जो आपने 31 मार्च, 2001 को खरीदा था, यानी कि 1 अप्रैल, 2001 से पहले खरीदा था, तो आपको इंडेक्सेशन का फायदा मिलेगा। यानी कि आपका सेल प्राइस 5 करोड़ होगा और आपका परचेज प्राइस 1 करोड़ है, लेकिन आपका inflation adjusted purchase price 3 करोड़, 63 लाख माना जाएगा। यानी कि 5 करोड़ माइनस 3 करोड़, 63 लाख। इस तरह से आपका 1 करोड़, 37 लाख रुपये profit हुआ। उस 1 करोड़, 37 लाख रुपये पर 20 per cent के हिसाब से आपको 27 लाख, 40 हजार रुपये का टैक्स देना पड़ेगा - अगर आप एसेट 'ए' बेचते हैं। लेकिन जब आप एसेट 'बी' बेचते हैं, जिस पर आपको सरकार indexation का फायदा नहीं दे रही है, क्योंकि वह आपने अगले दिन, दूसरे वित्तीय वर्ष, यानी कि 1 अप्रैल, 2001 को खरीदा है, तो आपकी सेल प्राइस है 5 करोड़, आपकी परचेज प्राइस है 1 करोड़, लेकिन आपका मुनाफा हो गया 4 करोड़ और आपको 4 करोड़ पर 12.5 परसेंट के हिसाब से टैक्स देना पड़ेगा, जो कि 50 लाख रुपये है, यानी कि एसेट 'ए', जो आपने 31 मार्च, 2001 को 1

करोड़ का खरीदा और आज आप उसे 5 करोड़ का बेचते हैं, तो आपको मात्र 27 लाख रुपये इन्कम टैक्स देना पड़ता है, लेकिन आपने अगले दिन, 1 अप्रैल, 2001 को, जो 1 करोड़ रुपये का निवेश किया है और उसे 2024 में बेचते हैं, तो उस पर 50 लाख रुपये का टैक्स देना पड़ता है। महोदय, सिर्फ एक दिन के भीतर आपकी tax liability 27 लाख से बढ़कर 50 लाख हो जाती है। महोदय, यह है इंडेक्सेशन का खेल! मैं इसलिए सरकार से अनुरोध करूंगा कि इंडेक्सेशन को सारे एसेट क्लासेस पर restore करना चाहिए और 23 जुलाई से पहले खरीदा गये एसेट और 23 जुलाई, 2024 के बाद खरीदे गये एसेट में इस प्रकार की कोई cut-off date नहीं होनी चाहिए। Sir, inflation is taxation without legislation.

महोदय, महंगाई वह दीमक है, जो हमारे देश को खा रही है और इसीलिए हम inflation adjusted returns पर इन्कम टैक्स लगाते हैं। अगर हम यह सोच रहे हैं कि कल की जो amendment हुई, उससे real estate market में कोई बड़ा उछाल आ जाएगा, तो वह नहीं आने वाला है। आज हमारे home buyers हों या investors हों, वे रियल एस्टेट में खरीदने से बचेंगे, क्योंकि 23 जुलाई, 2024 के बाद खरीदा गया जो भी एसेट है, उस पर तो इंडेक्सेशन नहीं मिलेगा। आपने मात्र 23 जुलाई से पहले खरीदे गए एसेट्स पर इंडेक्सेशन दिया है।

महोदय, मैं इसी के साथ-साथ यह भी बताना चाहता हूँ कि हिंदुस्तान में रियल एस्टेट की एक बहुत बड़ी resale market है, क्योंकि हर व्यक्ति नया घर नहीं खरीद सकता है, इसलिए रिसेल होती है। रिसेल मार्किट में भारी गिरावट देखी जा रही है। जब मकान नहीं बिकेंगे, तो rental income बढ़ेगी। लोगों के मकानों के किराए में एक भारी उछाल देखा जा रहा है, लोगों का खर्च बढ़ने वाला है और इसी के साथ-साथ जो foreign investment भारत से रियल एस्टेट में होता है, वह भी गिरने वाला है - ऐसी मैं आज इस सदन में भविष्यवाणी करता हूँ। Retail investors -- भारत के मिडिल क्लास की कमर तोड़ने का काम सरकार ने कैसे किया? एक ही बजट में Short Term Capital Gain को 15 per cent से बढ़ाकर 20 per cent कर दिया और उसी बजट में Long Term Capital Gain को equity और अन्य पदार्थों पर 10 per cent से बढ़ाकर 12½ per cent कर दिया, यानी कि आप एक ही बजट से तमाम तरह के इन्वेस्टर्स, जो छोटी अवधि के लिए एसेट्स खरीदते हैं या लंबी अवधि के लिए एसेट्स खरीदते हैं - आपने दोनों की कमर तोड़ने का काम किया है। इस देश में यह सरकार retail investor को कुचलने का काम करने जा रही है, इसलिए मैं आपके माध्यम से अनुरोध करूंगा कि don't take middle class retail investor for granted. हमें इस देश में financial inclusion कैसे बढ़ानी है - उस दिशा में काम करना चाहिए, न कि कैसे हम इस देश में investors, household investments और retail investment को कम करें - उस सिलसिले में काम करें।

महोदय, आज मेरे वक्तव्य का दूसरा भाग GST पर है। सबसे पहले तो मैं सरकार के मंत्री नितिन गडकरी जी को धन्यवाद दूंगा। महोदय, जो एक चिट्ठी सामने आई है, उसमें उन्होंने अपनी ही सरकार के वित्त मंत्री को चिट्ठी लिखते हुए कहा कि life insurance और health insurance पर जो 18 percent GST लगाया है, उसे वापस लिया जाए।

मैं उनकी इस माँग का समर्थन करता हूँ और सरकार से माँग करता हूँ कि हम कम से कम हेल्थ और लाइफ इंश्योरेंस पर जीएसटी न लगाएं। यह कोई लग्जरी गुड या लग्जरी प्रोडक्ट नहीं है। मुझे यह बताते हुए खुशी है कि पार्लियामेंटरी स्टैंडिंग कमिटी ऑन फाइनेंस की आज से छः

महीने पहले रिपोर्ट आई थी, जिसका हिस्सा मैं भी था। मैं भी पार्लियामेंटरी स्टैंडिंग कमिटी ऑन फाइनेंस का सदस्य हूँ। जिस समिति ने अपने पैरा नं. 2.10 में साफ तौर पर सरकार से यह अनुरोध किया है कि हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस पर जीएसटी कम की जाए, समाप्त की जाए, न लगाई जाए। मैं आपको वह अंश पढ़कर सुनाना चाहूँगा। The Committee feels that there is a need to rationalise the GST rates on insurance products especially, health and term insurance which is 18 per cent at present. The high rate of GST results in a high premium burden which acts as a deterrent to getting insurance policies. The Committee with a view to make insurance more affordable recommends that GST rates applicable to health insurance products, particularly, retail policies etc. should be reduced.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी समय-सीमा पूरी हो गई है।

श्री राघव चड्ढा: हमारा यह प्रयास होना चाहिए कि एक परिवार... (समय की घंटी)... सर, बस समाप्त कर रहा हूँ। अभी तो मेरा समय रह गया है। आप एक-दो मिनट ज्यादा दे दीजिएगा, तो कुछ फर्क नहीं पड़ेगा। मैं अपनी बात समाप्त कर लूँगा।

हमें हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस पर टैक्स समाप्त करके, लोगों को इंसेंटिवाइज करना चाहिए कि भारत के ज्यादा से ज्यादा परिवार हेल्थ इंश्योरेंस कवर में आएँ, लाइफ इंश्योरेंस कवर में आएँ, यह मैं सरकार से माँग करूँगा। मैं आपके सामने एक बड़ा ही इम्पोर्टेंट पहलू हाईलाइट करना चाहूँगा। इस देश में इन्फ्लेशन पर भी जीएसटी लग रहा है। वह कैसे लग रहा है? एक प्रोडक्ट, जो सौ रुपये का बिकता था, उस पर 18 परसेंट जीएसटी हुआ करता था। आज वह वस्तु महंगी हो गई, 100 रुपये से 150 रुपये की बिकने लगी, तो अब 18 परसेंट 150 रुपये पर लगने लगा है, यानी 50 रुपये की जो महंगाई है, उस पर भी सरकार जीएसटी लेने लगी है, which is GST on inflation. मैं चाहूँगा कि सरकार इस पर विचार करे।

सर, अंत में, मैं अपनी बात समाप्त करने से पहले एक और दिलचस्प मुद्दा आपके समक्ष रखना चाहूँगा, which is the problem of multiple taxation. हम लोग एक ही चीज़ पर न जाने कितनी बार टैक्स भरते हैं। जैसे - जब आप पैसा कमाते हैं, तो इनकम टैक्स भरते हैं। उस इनकम से गाड़ी खरीदते हैं, तो गाड़ी खरीदने पर जीएसटी देते हैं। जब गाड़ी खरीदते हैं, तब सरकार आपसे रोड टैक्स भी वसूलती है, फिर रोड डेवलपमेंट सेस भी लेती है। अब आप गाड़ी का मोटर इंश्योरेंस भी कराएंगे, तो उस पर भी जीएसटी लेती है। उसके बाद, जब आप पेट्रोल या डीजल भरवाएंगे, उस पर भी सेस और वेट लेती है। अंत में, जब आप अपनी गाड़ी को सड़क पर चलाएंगे, तो टोल टैक्स के नाम पर जनता से पैसा वसूलती है, that is multiple taxation points. इतने सारे टैक्सेशन ओवरलोड करके, हम इस देश के आम आदमी का * रहे हैं। आज आम आदमी के लिए इस देश की जो सबसे बड़ी प्रॉब्लम बनती जा रही है, वह है टोल टैक्स।

* Expunged as ordered by the Chair.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप समाप्त कीजिए।

श्री राघव चड्ढा: सांसद और मंत्री को टोल टैक्स नहीं देना पड़ता है। हमें टोल टैक्स से छूट है, लेकिन इस देश के आम आदमी को हर जगह टोल टैक्स देना पड़ता है। एक रिपोर्ट के मुताबिक, हाईवे पर इस देश के आम आदमी को दो रुपये प्रति किलोमीटर का टोल टैक्स भरना पड़ता है।

अंत में, मैं अपनी बात एक कविता सुनाकर खत्म करूँगा। मैं थोड़ा सा और indulgence चाहूँगा। इस टैक्स रिजीम के बारे में चार पंक्तियाँ लिखी हैं, जिन्हें मैं आपके सामने पेश करना चाहूँगा।

"सरकार का एक सूत्रीय मिशन है टैक्स,

सरकार का कमीशन है टैक्स,

जगने पर टैक्स, सोने पर टैक्स,

हंसने पर टैक्स, रोने पर टैक्स,

खाने पर टैक्स, पीने पर टैक्स,

बच्चों की पढ़ाई पर टैक्स,

बुजुर्गों की दवाई पर टैक्स,

फसलों की बुआई पर टैक्स,

ट्रेन यात्रा और हवाई जहाज पर टैक्स,

खरीदने पर टैक्स, बेचने पर टैक्स,

फैलने पर टैक्स, समेटने पर टैक्स,

सड़क पर टैक्स, आसमान पर टैक्स,

गाड़ी पर टैक्स, मकान पर टैक्स,

सपनों पर टैक्स, अरमान पर टैक्स,

खुशी पर टैक्स, मुस्कान पर टैक्स,

दिन-रात की गाढ़ी कमाई पर टैक्स,

किताब पर टैक्स, स्याही पर टैक्स,

सब्जी पर टैक्स, मिठाई पर टैक्स,

सरकार जनता से वसूल रही है बीजेपी से दिल लगाई पर टैक्स।"

बहुत-बहुत शुक्रिया।

श्रीमती सुलता देव (ओडिशा): माननीय उपसभाध्यक्ष महोदय, जय जगन्नाथ! This is not a pro-people Budget, this is an anti-people and pro-corporate Budget. एक परसेंट लोगों के पास 40 परसेंट वेल्थ है और बाकी के एक परसेंट लोगों के पास 22 परसेंट वेल्थ है, बाकी बचा, तो क्या बचा! * "Lopsided development is meaningless, rather injurious" मैं यह बोलना

* English translation of the original speech delivered in Odia.

चाहती हूँ कि Government pursuing the policies for corporate masters. हमारी ओड़िया में एक बात है *"Empty vessels make the most noise."

यह जो बजट है, ऐसा लग रहा है कि यह कुर्सी बचाओ बजट है। हमारे ओड़िशा को बजट में डबल इंजन में डबल घाटा हुआ है। ओड़िशा में लोगों ने बहुत विश्वास के साथ 20 सांसदों को लोक सभा में निर्वाचित करके भेजा है। मगर हमको कुछ नहीं मिला, यह बहुत दुख के साथ कहना पड़ रहा है। बिहार को मिला, आंध्र प्रदेश को मिला, हम खुश हैं बिहार भी हमारा भाई है, आंध्र प्रदेश भी हमारा भाई है, यह काउंसिल ऑफ स्टेट्स है, सबको मिलना चाहिए। मगर हमने क्या किया, हमारे साथ ही ऐसा सौतेला व्यवहार क्यों? हमारे राज्य ने 20-20 सांसद देने के बाद भी, हमको कोई भी स्पेशल पैकेज क्यों नहीं मिला? सर, 20 साल से हमारी स्पेशल कैटिगरी स्टेट्स की डिमांड है, क्योंकि सबको मालूम है कि ओड़िशा एक नेचुरल कैलेमिटीज़ फेसिंग स्टेट है, जहां 11 साल में 16 साइक्लोनस और सुपर साइक्लोनस आ चुके हैं। हमने बार-बार स्पेशल कैटिगरी स्टेट्स की डिमांड की है। ऐसा नहीं कि केवल हमने की है, बल्कि 2014 में भारतीय जनता पार्टी ने जो अपना मेनिफेस्टो, संकल्प पत्र बनाया था, उसमें भी उन्होंने यह बात रखी थी कि जब हम सरकार में आएंगे, तो इसको स्पेशल कैटिगरी स्टेट्स में लाएंगे। वे सरकार में तो आ गए, डबल इंजन भी हो गया और नीति आयोग में भी आए, बजट भी हुआ, मगर हमको कुछ नहीं मिला। ...**(व्यवधान)**... हम फिर भी आशा करते हैं कि आपका ध्यान ओड़िशा की तरफ रहेगा। हम फिर भी डिमांड करते हैं कि ओड़िशा की तरफ देखिए और अगर स्पेशल कैटिगरी स्टेट्स नहीं दिया, तो कम से कम स्पेशल फोकस्ड स्टेट्स की मान्यता दीजिए और हमको मैचिंग शेयर ज्यादा दीजिए। ...**(व्यवधान)**... तब भी हमारी यह डिमांड थी और आज भी हमारी यह डिमांड है और हम ह अपनी डिमांड को पूरा करने के लिए कह रहे हैं।

सर, मैं बड़े दुख के साथ एक बात और कहना चाहती हूँ। राष्ट्रपति जी एक आदिवासी हैं, हमारे मुख्य मंत्री एक आदिवासी हैं। इस सरकार में आदिवासियों के बहुत सारे कार्ड खेले जा रहे हैं, मगर आदिवासियों के कार्ड खेलने से हमको कोई प्रॉब्लम नहीं है। ...**(व्यवधान)**... सुनिए, मैं जानती हूँ कि आपको दुख होगा ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप अपनी बात कहिए। ...**(व्यवधान)**...

श्रीमती सुलता देव: हम वही हैं, जिन्होंने कभी आपको भी सपोर्ट किया था और आज उसका खामियाजा भुगत रहे हैं। ...**(व्यवधान)**... मगर अभी मैं जो बोल रही हूँ, वह भी सच है। मैं आदिवासियों के लिए, इसलिए बोल रही हूँ कि हमारा पोलावरम प्रोजेक्ट, जो कि अनडिवाइडेड कोरापुट मालकानगिरी जिले का है, अगर यह पोलावरम प्रोजेक्ट होगा, तो उसमें जो 162 ग्राम हैं, जिनमें आदिवासी रहते हैं, वे डूब जाएंगे, वह सबमर्ज हो जाएगा। इससे हजारों एकड़ जो कल्टीवेटेड एग्रीकल्चर लैंड है, वह भी डूब जाएगा। आप किन आदिवासियों की बात करते हैं, ये लोग भी तो आदिवासी हैं। हम लोगों ने बार-बार कहा है कि पोलावरम प्रोजेक्ट को बंद कीजिए।

* English translation of the original speech delivered in Odia.

आंध्र प्रदेश में पोलावरम के संबंध में कोई भी पब्लिक हियरिंग नहीं की गई है। आप उसको सपोर्ट कर रहे हैं, क्यों? ...(व्यवधान)... ओडिशा अपने हक के लिए लड़ा है और आगे भी लड़ेगा।

सर, मैं एक और बात बोलना चाहती हूँ कि आप जब कैंपेन कर रहे थे, तो आपने कहा कि हम 300 यूनिट तक बिजली फ्री देंगे, लेकिन यह भी एक जुमला है। इलेक्शन खत्म हो गया, सरकार आ गई, मगर यह जुमला का जुमला रह गया। किसी को 300 यूनिट इलेक्ट्रिसिटी फ्री नहीं मिली। ...(व्यवधान)... ठीक है, लोगों ने जो किया है, उनको तो वही भुगतना पड़ेगा, लेकिन हम फिर भी अपनी डिमांड रखेंगे। क्यों यह बजट pro-people नहीं है, मैं यह बात बताना चाहती हूँ। सर्वशिक्षा अभियान में -18% बजट रिड्यूस हुआ है, राष्ट्रीय माध्यमिक शिक्षा अभियान में बजट -9% रिड्यूस हुआ है, ICDS which affects all the school children, उसमें -34% रिड्यूस हुआ है, मिशन आंगनबाड़ी में भी बजट -5% रिड्यूस हुआ है, पीएम पोषण में -45 परसेंट रिड्यूस हुआ है और पीएमजीएसवाई में -47 परसेंट रिड्यूस हुआ है। क्या सारी जगहों पर सड़कें बनी गई हैं, क्या सारे काम हो गए हैं? आपने तो बजट रिड्यूस कर दिया, फिर आप यह कैसे बोल रहे हैं कि यह pro-people बजट है। इसमें सीनियर सिटीजन के लिए कुछ नहीं है। सीनियर सिटीजन का हेल्थ इंश्योरेंस कोई इंश्योरेंस कंपनी नहीं कर रही है। कोई इन्वेस्ट नहीं कर रहा है। अगर इंश्योरेंस हो रहा है, फिर इंश्योरेंस में 18 परसेंट जीएसटी लग रहा है। यह क्या बात है, हेल्थ में तो छूट मिलनी चाहिए! हम लोग टैक्स पेयर्स हैं, टैक्स के कारण हमें हेल्थ में छूट मिलनी चाहिए, लेकिन कोई बेंनिफिट नहीं मिला। कोई इंश्योरेंस कंपनी इंश्योरेंस नहीं कर रही है और अगर कर रही है, तो 18 परसेंट जीएसटी ले रही है। यह कौन सी बात है?

सर, मैं एक और बात बोलूँगी। 'ओडिया अस्मिता', 'ओडिया अस्मिता' करके आप लोग वोट माँगने गए। पहले तो मैं बोलूँगी कि ओडिया डिक्शनरी में तो 'अस्मिता' वर्ड है नहीं। यह कहीं और हो सकता है, हो सकता है हिन्दी में हो, हो सकता है गुजराती में हो, किसी में हो, मगर 'अस्मिता' को पकड़ कर आप लोग सरकार में आए, लेकिन इसमें 'अस्मिता' के लिए तो कुछ है ही नहीं। मतलब ओडिया लैंग्वेज के लिए या ऐसा कुछ करने के लिए ऐसा कोई प्रावधान आपने नहीं बनाया कि इसके लिए कुछ सेपरेटली दिया जाए। यह प्रावधान अभी तक नहीं बना है। *

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप व्यक्तिगत आरोप नहीं लगा सकतीं। वे सदन के सदस्य नहीं हैं, आप आरोप नहीं लगा सकतीं। यह स्टेट का मैटर है, आप यहाँ आरोप नहीं लगा सकतीं। आपका यह आरोप लिखा नहीं जाएगा।

श्रीमती सुलता देव: सर, मैं एक और बात बोलूँगी। ...(व्यवधान)... ऐसा नहीं है, आप लोगों को अच्छा लग रहा है। देखिए, आप बोल रहे हैं, आप राम जी को लाए, हम खुश हैं; आप कृष्ण जी को लाए, हम और भी खुश हैं; मगर कब आप काला धन लाएँगे, कब आप अच्छे दिन लाएँगे, कब आप दो करोड़ नौकरियाँ लाएँगे! जब आप ऐसा करेंगे, तब हम लोग बहुत खुश होंगे, और भी खुश होंगे, मगर जिससे आपको खुशी होती है, आप वही करते हैं। मैं फिर भी बोलूँगी, यह काउंसिल ऑफ स्टेट्स है, इसलिए हम लोगों के लिए जो प्रावधान होना चाहिए, वह आपको देना चाहिए।

* Not recorded.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका समय समाप्त हो रहा है। आप जल्दी समाप्त कीजिए।

श्रीमती सुलता देव: सर, मैं एम्स के बारे में बोलूँगी। ...(समय की घंटी)... सर, एक मिनट में मैं कन्क्लूड कर रही हूँ। संबलपुर, बालासोर, कोरापुट - ये हमारे पिछड़े आदिवासी जिले हैं, कोई पश्चिम ओडिशा में है, कोई कोस्टल ओडिशा में है। हमने एम्स के लिए बार-बार डिमांड की है, मगर हमको एम्स नहीं मिल रहा है। कल जब एक स्टार्ड क्वेश्चन आया था, तो माननीय मंत्री महोदया बोल रही थीं कि 22 एम्स सैंक्शन हुए हैं, मगर उसमें ओडिशा के लिए कुछ नहीं है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए। बहुत धन्यवाद।

श्रीमती सुलता देव: मैं इसीलिए बोल रही हूँ कि ओडिशा की अनदेखी क्यों की जा रही है? ...(समय की घंटी)... सर, मैं एक मिनट में कन्क्लूड कर रही हूँ।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Now, the next speaker is Prof. Manoj Kumar Jha. आपका समय समाप्त हो गया है, अब यह नोट नहीं होगा। ...(व्यवधान)... प्रो. मनोज कुमार झा। ...(व्यवधान)... आप बैठ जाइए, अब आपका कथन नोट नहीं हो रहा है। आपकी आवाज नहीं आ रही है। आज आपके पास 3 मिनट्स के बजाय 5 मिनट्स हैं।

प्रो. मनोज कुमार झा (बिहार): माननीय वाइस-चेयरमैन साहब, आपका बहुत-बहुत शुक्रिया। सर, मुझे पता है कि मेरे पास 5 मिनट्स हैं, एप्रोप्रिएशन बिल पर मैं आपसे थोड़ा एकाध मिनट का एप्रोप्रिएशन कर लूँगा।

माननीय वाइस-चेयरमैन साहब, अब क्या कहूँ, आदत से भी लाचार हूँ, वित्त मंत्री साहिब हैं नहीं, शायद एमओएस वित्त मंत्री होंगे, मैंने पहले भी अपने बजट वाले इंटरवेंशन में कहा था कि बजट बनाने वालों को आर्टिकल 39, सब क्लॉज सी के बगैर बजट नहीं बनाना चाहिए। अब यह आँकड़ा हमारे देश में कमोबेश सभी के पास है कि 10 प्रतिशत लोगों का तकरीबन 78 प्रतिशत संपत्ति पर अधिकार है। क्या हमारे देश में प्रिएंबल के मद्देनजर यह व्यवस्था नहीं हो सकती कि हम एक प्रतिशत सुपर रिच को टैक्स करने का प्रावधान करें, ताकि हमारी बाकी नीतियाँ सुचारु रूप से चल पाएँ, हमारी प्राथमिकताओं में जो समूह हैं, उनके लिए हम काम कर पाएँ?

आपके माध्यम से मेरी दूसरी गुजारिश होगी कि पूरे देश में जातिगत जनगणना के लिए एक ललक है, एक आग्रह है, जिसके माध्यम से हमें यह पता चलेगा कि कौन कहाँ खड़ा है या कौन कहाँ बैठा हुआ है, फिर हमारा बजट प्रभावी होगा, क्योंकि हाल के दिनों में हमने देखा है कि अपने पड़ोस के एक देश में बाकी कारकों के अलावा जो लोग आर्थिक प्रगति में अपना चेहरा नहीं ढूँढ़ पाए, वे सड़कों पर उतर आए और सत्ता बदल कर रख दी।

मैं समझता हूँ कि हम लोगों को preventive steps लेने चाहिए। कृषि और कृषि कल्याण के संदर्भ में मैंने बजट में जो बातें कहीं, उनके बरअक्स मैं कहूँ, तो छोटी जोत का किसान और भूमिहीन मजदूर - वह हमारी प्राथमिकता में आए और उसके लिए सच्चे सरोकार से हमारी कोशिश हो।

सर, Internship की व्यवस्था की गई है। बेरोजगारी के इस आलम में इस Internship को मैं 'ऊंट के मुंह में जीरा' भी नहीं कह सकता हूं। मैंने पहले भी कहा था कि 5,000 रुपये की Internship प्रतिमास, इसका मतलब होता है - 166 रुपये, 66 पैसे प्रतिदिन। यह न्यूनतम मजदूरी से कहां ऊपर है, कहां नीचे है, इसका आकलन होना चाहिए। मनरेगा को लेकर दृष्टिकोण साफ होना चाहिए, यह मेरे कलीग दिग्विजय जी भी बोल चुके हैं। 86 हजार करोड़ - यह आपके Revised Estimate से भी कम है। इससे 3 तरह की चीजें होंगी। मांग पर असर होगा, अच्छे एसेट्स का निर्माण नहीं होगा, पेमेंट डिले होगा। इसको revisit करने की आवश्यकता है। Labour unemployment में आप allocation देख लीजिए। मैं जानता हूं कि संगठित क्षेत्र में employment का situation, saturation पर है, मशीनीकरण हुआ है, लेकिन असंगठित क्षेत्र में समायोजन की अभूतपूर्व क्षमता है। हम जिसे MSME कहते हैं, उसमें खास करके micro और small पर हमारा फोकस ज्यादा होना चाहिए, ताकि बेरोजगारी का यह जो एक विकराल मंजर है, हम उसको एड्रेस कर पाएं।

सर, मैं आपको आज से कुछ वर्ष पूर्व में ले जाऊंगा। आज जब मैं आपके समक्ष आ रहा था, सदन के लिए, तो मेरे घर पर कुली बंधुओं का एक समूह आया। उन लोगों ने अपनी एक मांग रखी। आपने भी 'कुली' नाम की फिल्म देखी होगी, क्योंकि हमारी-आपकी उम्र में कोई खास फर्क नहीं है। हम सब ने उस फिल्म को कई बार देखा था। उसमें जो कुली की संकल्पना थी, आज उनकी क्या हालत है? सुविधा के लिए बैटरी रिक्शा आ गई है, यह मैं मानता हूं, एस्केलेटर्स लग गये हैं, सुविधा बढ़ी है, यह मैं मानता हूं, लेकिन उन कुलियों का क्या हाल है, जो आज तकरीबन 20,000 कुली हैं? लालू जी ने गुप 'डी' में उनके समायोजन की व्यवस्था की थी। मैं चाहता हूं कि रेलवे के किसी महकमे में आप इन 20,000 लोगों के समायोजन की कोशिश कीजिए, क्योंकि ये सारी दुनिया का बोझ उठाते रहे हैं। ...**(समय की घंटी)**... सर, मैंने कहा था कि मैं एक मिनट appropriate करने की कोशिश करूंगा।

सर, अगर हम यूजीसी का बजट एलोकेशन देखें, तो वह एक गंभीर विषय है। हायर एजुकेशन के लिए जो नज़रिया होना चाहिए, उसमें मुझे कमी दिखती है। अभी मैं privatization से शिकायत नहीं रहा हूं, लेकिन अगर आप पूरे की पूरे higher education का पिरामिड देखें, तो वह pyramid flawed है। मैं समझता हूं कि उसे बदलने के लिए, आपको काफी कुछ करना होगा, including resource allocation.

सर, चूंकि यह Appropriation का मामला कश्मीर पर भी है, तो मैं आपसे एक स्पष्ट बात कह कर खत्म करूंगा। फाइनेंस मिनिस्ट्री ने वॉलनट और एप्पल में import duty में 20 परसेंट कट किया है। लोअर प्राइस के कारण, अब आप कश्मीर के कृषकों की समस्या समझिए। उसके अलावा जो 70 से 50 प्रतिशत slashing of import duty है, वाशिंगटन एप्पल पर है, यानी वाशिंगटन के सेब से कश्मीरी सेब उत्पादकों पर कितना फर्क पड़ा है, यह फाइनेंस मिनिस्ट्री को समझना चाहिए।

सर, मैं एक और आखिरी टिप्पणी करूंगा। यह जो कश्मीरी सैफ्रन है, आपने ईरान से इंपोर्ट फ्री सैफ्रन मंगा लिया। नतीजे में क्या हुआ है - कश्मीर का जो सैफ्रन का पूरे का पूरा यूनिट है, वह अपने को क्षत-विक्षत महसूस कर रहा है।

माननीय उपसभाध्यक्ष महोदय, मैं सिर्फ इतना कह कर अपनी बात खत्म करूंगा कि यह सब रिचुअल ना बन जाए कि बजट पर बात हुई है, Appropriation पर बात होनी है, कल फाइनैस पर बात होगी। अगर सरोकार प्रदर्शित किए जाते हैं - यह इसलिए नहीं है, यहाँ कोई भी परमानेंट नहीं है। न तो वे लोग परमानेंट वहाँ हैं और न ही ये लोग परमानेंट यहाँ हैं। इसमें बदलाव होता है, लेकिन सामूहिक सरोकार -

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, मनोज जी।

प्रो. मनोज कुमार झा: सर, बुरा मत मानिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): मनोज जी, आप अपनी बात समाप्त कीजिए।

प्रो. मनोज कुमार झा: माननीय उपसभाध्यक्ष महोदय, मेरी दिक्कत यह है कि :

"इजहार ए मोहब्बत से पहले बदनाम नज़र हो जाती है
मैं दिल में इरादा करता हूँ दुनिया को खबर हो जाती है।"

शुक्रिया, सर। जय हिन्द!

उपसभाध्यक्ष (डा. दिनेश शर्मा): मनोज जी, आप अपनी खबर छुपा कर रखिए। नेक्स्ट श्री संदोष कुमार पी। आपका समय पाँच मिनट है।

SHRI SANDOSH KUMAR P (Kerala): Sir, a careful analysis of the Budget Estimates would tell you that this Budget has failed to fulfill the dreams of millions of common Indian citizens. Sir, the total Budget Estimate is Rs. 48.21 lakh crore. What were the genuine demands of the common man? The first demand was a monthly wage of Rs. 26,000 for laborers. Secondly, there are 30 lakh vacancies in the Government and public sector units. These must be filled up. Third was a minimum work of 200 days under MNREGA and fourth, a price stabilization fund for farmers and assured Minimum Support Price for farmers' crops. This Budget has failed to address all these genuine issues and concerns of the common man.

Sir, I am very happy to note one thing. Nowadays, almost all political parties, barring BJP, have started talking against corporates and the benefits they are getting. It does not mean that they all oppose the concept of corporates. But the point is that the corporate sector has been getting undue benefit during this period. For the last 10 years, benefits worth more than 14.4 lakh crore rupees were given to the corporates.

(MR. CHAIRMAN *in the Chair.*)

Great Digavijaya Singhji spoke against corporates. Almost all other political parties, so called bourgeoisie political parties, are also talking against corporates except the BJP. For BJP there is a problem. It was controlled by the Advani group once upon a time, now it is the Adani group.

So, they can't talk against corporates. But the point is that we have failed to address genuine concerns of our healthcare workers, our education system and our farmers. For example, Sir, in the health sector, 2.5 per cent of GDP is the resource envisaged by the National Health Policy in 2017. USA is spending 17.9 per cent of its GDP, China 6.6 per cent of its GDP and Brazil 9.2 per cent of its GDP, whereas we are not spending even 2.5 per cent of our GDP, which was envisaged by the National Health Policy in 2017. This is one reality that we need to address. Secondly, Sir, in the education sector, the allocation for UGC has decreased to Rs. 2,500 crore. Last time it was Rs. 6,409 crore. All India Council for Technical Education also got a lesser share. IIT's share also came down. And for research and development, it is just Rs. 1,200 crore. For girls' hostel scheme, it is just Rs. 2,000 crores. And, Sir, talking about other sectors, the farmers were demanding that the GST on farm inputs, including seeds, fertilizers, machinery, and spare parts must be rolled back. The Budget failed to address these issues also. Sir, finally, the Ministry of Cooperation must be abolished because cooperation was a State subject once upon a time. By bringing it in the Concurrent List, the Central Government is misusing its power and trying to jeopardize the interest of the States. And, we have spoken quite a number of times in this august House against the step-motherly treatment against Kerala. Sir, the State of Kerala and its people are subjected to cruelty by this Government. Recently, even after the Wayanad landslides, two Union Ministers, Shri Amit Shah and Shri Bhupender Yadav, responsible leaders and Ministers, were talking against our State.

So, this should be corrected because we are also part of this country. Why should there be such a cruel approach against the people of Kerala, that too at a time of natural calamity and landslides? We have submitted a package of Rs. 24,000 crores to the Union Government. I take this opportunity to demand, once again, that various demands by the State of Kerala must be addressed. Sir, finally, in the Budget, all States should get the due share. It should not be at the mercy of the Union Government. In each and every Budget, there must be some five or six projects to each and every State. We are not here for the mercy of any Union Minister. Why can't you give four or five projects to each and every State? Every year, there will be

a Union Budget. So, it should be something to bridge the gap between States and Union. I demand that Kerala should get its genuine share. Every year we should get some important projects. What are these projects? This can be discussed with the State Government and all States, not only Kerala, should get their due share. Finally, once again ...

MR. CHAIRMAN: This is second final; go ahead.

SHRI SANDOSH KUMAR P: Sir, 60 per cent of the GST is being collected from 50 per cent of the poor population of the country. So, the GST Act must be amended. With this, I would like to conclude my speech.

MR. CHAIRMAN: The next speaker is Dr. Bhagwat Karad; you have 15 minutes.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I would like to say something. ...*(Interruptions)*...

MR. CHAIRMAN: On what point? We are having a debate. ...*(Interruptions)*... नहीं, वह खुशी की बात नहीं है। आप एक बार बैठिए।

डा. भागवत कराड़ (महाराष्ट्र): माननीय सभापति महोदय, मैं आपका और हाउस लीडर नड्डा जी का इस बात के लिए अभिनंदन करना चाहता हूँ, आभार व्यक्त करना चाहता हूँ कि मुझे इस बिल के ऊपर बोलने का अवसर दिया गया है, मौका दिया गया है। पार्लियामेंट में यह बिल Constitution of India के आर्टिकल 114/1 के अनुसार इंट्रोड्यूस हुआ है। इसके साथ ही, मैं बताना चाहता हूँ कि यह पार्लियामेंट में एक्सपेंसेज की परमिशन मांगने का बिल है, जिसके माध्यम से यह पार्लियामेंट भारत सरकार को 2024-25 के लिए इसकी परमिशन देती है। इस बिल का रिक्मेंडेशन माननीया राष्ट्रपति जी ने किया है। यह लोक सभा में डिस्कस होकर Constitution के आर्टिकल 117/1/3 के हिसाब से पार्लियामेंट में आया है। मैं बताना चाहता हूँ कि इस बिल के माध्यम से इस बिल में दिए गए 1 नंबर से लेकर 102 तक जो कुछ भी खर्चा है, उसको एक साल में करने का मौका माननीय पार्लियामेंट भारत सरकार को देती है।

महोदय, विपक्षी पार्टी के एक नेता, दिग्विजय सिंह साहब ने अभी बताया था कि गरीब लोगों के लिए इस बजट में कुछ भी नहीं है। उन्होंने पार्टिकुलरली किसान सम्मान निधि के बारे में बताया कि इसमें गरीबों के लिए कुछ नहीं है। मैं बताना चाहता हूँ कि पिछले 10 साल में माननीय प्रधान मंत्री मोदी जी के नेतृत्व में गरीब, युवा, महिला और अन्नदाता के लिए बहुत सारे काम हुए हैं, बहुत सारी अचीवमेंट्स प्राप्त हुई हैं। इनमें से फाइनेंस सेक्टर में दो बड़ी अचीवमेंट्स प्राप्त हुई हैं। सालों से भ्रष्टाचार के बारे में कुछ नहीं किया गया था, लेकिन प्रधान मंत्री मोदी जी के नेतृत्व में इन 10 सालों में डीबीटी लाया गया है। उसी के साथ, 10 साल पहले हमारी जो fragile economy

थी, वह अभी एक stable economy होती जा रही है। भारत की इकोनॉमी, जो पहले दसवें नंबर पर थी, वह अब पांचवें नंबर पर आ गई है और इस इकोनॉमी को कुछ सालों में तीसरे नंबर पर लाने की कोशिश हो रही है।

महोदय, यह जो बजट पेश हुआ है, इसमें अलग-अलग 9 प्रॉयोरिटीज़ दी गई हैं, जिनको मैं दोहराना नहीं चाहता, लेकिन मैं इतना ही बताना चाहता हूँ कि हर एक सेक्टर में विकास कैसा हो और हर एक सेक्टर में उन्नति करके समाज के हर एक वर्ग को मदद कैसे मिले, इसका नियोजन इसमें किया गया है। इसमें स्पेसिफिकली मैं बताना चाहता हूँ कि इनोवेशन के लिए 1 लाख करोड़ का प्रोविजन किया गया है। यदि कोई संस्था या इंडिविजुअल अलग-अलग क्षेत्रों में कोई शोध करेंगे, तो उनके लिए भी मदद का प्रावधान इसमें रखा गया है। इसी के साथ, इस बजट में नेक्स्ट जेनरेशन रिफॉर्म्स करने का भी प्रोविजन रखा गया है।

अगर हम गरीबी की बात करें तो हम गरीब लोगों के लिए बहुत सारी योजनाएं लाए हैं, जिनको मैं दोहराना नहीं चाहता, लेकिन मैं दो-तीन बातें अवश्य बताना चाहता हूँ, जैसे 'प्रधानमंत्री आवास योजना' हो, 'स्वच्छता अभियान' में शौचालयों का निर्माण हो, 'गरीब कल्याण योजना' हो, 'जन सुरक्षा योजना' हो, स्वनिधि योजना और मुद्रा योजना हो - स्वनिधि योजना और मुद्रा योजना तो ऐसी हैं, जिसके लिए बैंक में कोई गारंटी नहीं लगती, जिसकी गारंटी भारत सरकार लेती है। प्रधान मंत्री, मोदी जी के नेतृत्व में ये योजनाएं बन चुकी हैं और जिसमें लोगों को फायदा मिल रहा है। मैं बताना चाहता हूँ 43 करोड़ लोन मुद्रा योजना के माध्यम से गरीब लोगों को, यानी नए व्यवसाय को दिया है, जिसके माध्यम से वे खुद का व्यवसाय चालू कर रहे हैं। माननीय सदस्य दिग्विजय सिंह जी बोल रहे थे कि inequality हो रही है, लेकिन inequality गिनने के लिए एक Gini Coefficient है, इसी Gini Coefficient के माध्यम से पिछले 10 साल में 15 परसेंट Gini Coefficient कम हो चुका है। यह एक प्रमाण है कि 10 साल में inequality कम हुई है। इतना ही नहीं, इस बजट में employment के लिए बहुत कुछ दिया है, जैसे अगले 5 साल में 4 करोड़, 10 लाख लोगों को employment देने के लिए अलग-अलग स्कीम्स हैं, इसका भी प्रोविजन किया है। हम 3-4 साल पहले जो PLI Scheme लाए थे, उसके माध्यम से हमारा एक्सपोर्ट बढ़ चुका है, इम्पोर्ट कम हुआ है और अलग-अलग स्कीम भी हैं, जिसमें इलेक्ट्रॉनिक गुड्स हो, मोबाइल हो, solar modules हों, इसका भी प्रोडक्शन बढ़ाकर भारत एक उत्पादन की बड़ी क्षमता के साथ खड़ा है।

सभापति महोदय, मैं आपको बताना चाहता हूँ। यहां हमारे जवाहर सरकार जी बैठे हैं, वे हमेशा बात करते हैं कि मोदी जी के नेतृत्व में इतने लोगों का लोन माफ किया गया है, तो मैं बताना चाहता हूँ कि लोन माफ नहीं किया है, इसमें जो wilful defaulters थे, उसमें हुआ है, तो मैं बताना चाहता हूँ कि ऐसा कुछ नहीं हुआ है। महोदय, अगर महंगाई की बात करें तो WPI Index भी 7.6 से 3.36 हो चुका है, यानी कम हो चुका है, CPI Index भी 5.4 से अभी कम हो चुका है और प्रोडक्टिविटी बढ़ती जा रही है। इन सब चीजों को देखते हुए भारत देश की इकोनॉमी बढ़ रही है और भारत की इकोनॉमी पांचवें नंबर से तीसरे नंबर पर होने जा रही है। अगर हम जीएसटी के बारे में बात करें - जीएसटी के बारे में बहुत डिस्कशन हो चुका है, लेकिन कुछ सेक्शंस में जीएसटी कम भी हो चुका है। जीएसटी में जो डिस्बीजन होता है, वह जीएसटी काउंसिल में होता है। जीएसटी काउंसिल में हर राज्य का ओपिनियन लिया जाता है और उसके ऊपर डिस्कशन होकर

काम किया जाता है। मैं इतना ही बताना चाहता हूँ कि पिछले 10 साल से हमारी इकोनॉमी बढ़ रही है, गरीब लोगों को अलग-अलग स्कीम से माध्यम से मदद मिल रही है और किसानों के माध्यम से अपना प्रोडक्शन बढ़ रहा है। एक्टिविटी के माध्यम से, यानी इंडस्ट्री में प्रोडक्शन बढ़ रहा है, जिससे हमारी इकोनॉमी बढ़ रही है। इन्हीं शब्दों के साथ इस बिल को सपोर्ट करते मैं अपनी वाणी को विराम देता हूँ, धन्यवाद।

MR. CHAIRMAN: Now, Shri Shaktisinh Gohil. You have nine minutes.

श्री शक्तिसिंह गोहिल (गुजरात): धन्यवाद सभापति महोदय, आर्टिकल 114 के तहत पार्लियामेंट का जो सरकार के ऊपर फाइनेंशियल कंट्रोल रहता है, यह उसी का नतीजा है कि सरकार यहां Appropriation Bill लेकर आई है।

मैं जरूर यह बात कहूंगा कि जब इस पार्लियामेंट का इस सरकार के ऊपर फाइनेंशियल कंट्रोल है, तो कुछ बातें आपके ज़रिए सरकार को कहना चाहता हूँ कि यह देश कृषि प्रधान देश है, उद्योग प्रधान देश नहीं है। आप इंडस्ट्रीज़ को जरूर आगे बढ़ाइए, मैं इसके विरोध में नहीं हूँ, पर आपकी priority कृषि होनी चाहिए। आप किसानों के ट्रैक्टर, बीज, दवाई और उन साधनों पर जीएसटी लगाते हैं, दूसरी ओर आप प्लैटिनम पर कस्टम ड्यूटी कम करते हैं। प्लैटिनम पहनने वाले कितने लोग हैं? आप प्लास्टिक पर कस्टम बढ़ाते हैं, घर में हर हिंदुस्तानी प्लास्टिक यूज करता है, प्लैटिनम यूज करने वाले आपके चंद * हो सकते हैं। आम हिंदुस्तानी नहीं है।...(व्यवधान)...

श्री सभापति : * वर्ड को हटा दीजिए।

श्री शक्तिसिंह गोहिल: मैं कहना चाहता हूँ कि इस देश में हम रोजगार की चिंता करते हैं। मैंने सरकार को आगाह किया था कि सिंथेटिक डायमंड आ रहा है। गुजरात के सूरत में डायमंड पॉलिशिंग हो रही है। कितने युवाओं को रोजगार मिलता है? आप अगर चाईना के ऊपर कंट्रोल नहीं करोगे, आप सिंथेटिक डायमंड के ऊपर कंट्रोल नहीं रखोगे, वह बेरोजगार होगा। सूरत में डायमंड पॉलिशिंग करने वाला आज सुसाइड करने पर मजबूर हो रहा है। सावन के महीने में वहां पर कारखाने बंद हो रहे हैं। सरकार की नीतियों की वजह से यह सब कुछ हो रहा है। मैं नीतियों पर चर्चा करता हूँ, क्योंकि मैं मेरी एप्रोप्रिएशन बिल पर बोलने की मर्यादा जानता हूँ। पूरे एशिया में largest ship-breaking yard, भावनगर के अलंग में था। आज आपने उस अलंग की हालत क्या करके रख दी है। वहां प्लॉट पड़े हैं, वहां शिप नहीं लग रहे हैं, वह आपकी नीति की वजह से है। बंगलादेश में शिप ब्रेकिंग यार्ड चल रहा है, पाकिस्तान में चल रहा है, ताइवान में चल रहा है और मेरे देश में गुजरात के उस अलंग में शिप ब्रेकिंग यार्ड क्यों नहीं चल रहा है? उस पर आपको थोड़ा सोचना होगा। मैं यह जरूर कहूंगा कि आप जब स्पोर्ट्स की बात करते हो, आप रमत की बात

* Not recorded

करते हो, तो आपकी नीति कैसी होनी चाहिए? आज पूरा देश फ़ख़ के साथ सिर ऊंचा है कि जिसको कोई नहीं हरा सकता था, उसको मेरे हिंदुस्तान की एक बेटी विनेश फोगाट ने हराकर, वहां पर मेडल जीत कर दिया।

उसकी हालत आपने क्या की थी, आपकी क्या नीति थी? वह बेटी जब न्याय मांग रही थी, पुरुष उसको घसीटकर ले जा रहे थे, क्या रमत के लिए ये आपकी नीतियां हैं?

महोदय, मैं यह कहना चाहता हूं कि जम्मू-कश्मीर हमारी जान है। देश की आजादी के बाद जवाहरलाल नेहरू जी थे, वे सरदार वल्लभभाई पटेल थे, जिन्होंने जम्मू-कश्मीर को हमारे देश के साथ जोड़कर रखा था। अटल बिहारी वाजपेयी जी को भी मैं याद करूंगा। वो अटल बिहारी वाजपेयी जी थे, जिन्होंने यह कहा था कि सिर्फ जम्मू-कश्मीर की जमीन नहीं, वहां के लोगों का जमीर भी हमें जीतना होगा, वहां के लोगों के दिलों को जीतना होगा। आपने क्या कर दिया, उसका स्टेट मिटा दिया। आप कहते हैं कि 370 निकाल कर हमने वहां शांति कर दी। मैं पूछना चाहता हूं कि कौन-सी शांति की है? आज वहां जवान भी शहीद हो रहा है, आज सिविलियन्स भी वहां मर रहे हैं और सबसे ज्यादा दिक्कतें जम्मू-कश्मीर में आ रही हैं। मैं वित्त मंत्री जी का आदर करता हूं। विदेश मंत्री जी भी यहां पर बैठे हैं। जहां तक मेरी जानकारी है, दोनों ही, जिनकी मैं बहुत इज्जत करता हूं, वे जवाहरलाल नेहरू यूनिवर्सिटी, जेएनयू के पास आउट हैं। *

...(व्यवधान)...

MR. CHAIRMAN: This will not go on record. ...(*Interruptions*)... Please continue. That is deleted. ...(*Interruptions*)... *

श्री शक्तिसिंह गोहिल: मैं यह भी कहना चाहता हूं कि आपका क्या काम होना चाहिए। यह देश जब आजाद हुआ, अंग्रेजों ने जितना जहर डालना था, डालकर गए थे। वे भाषा के नाम पर, प्रांत के नाम पर, मजहब के नाम पर जहर डालकर गए।

महोदय, इस देश के अंदर एक सूई नहीं बनती थी। हमें सूई बाहर बनाने भेजनी पड़ती थी। इस देश के अंदर लाल कलर, पीएल 480 का गेहूं अमरीका से आता था। इस देश को, जहां सूई नहीं बनती थी, वहां हवाई जहाज बनने लगे, आईआईएम, आईआईटीएन बने। जहां पर गेहूं बाहर से लाते थे, वहां हरित क्रांति हुई और हम धन-धान्य के भंडार बाहर भेजने लगे। ये वही सरकारें आईं, जिसने यह नहीं कहा कि अंग्रेजों ने खड्डे खोदे हैं मित्रों, मैं क्या कर सकता हूं, यह नहीं कहा। उन सरकारों ने काम किया और देश को आगे बढ़ाया। कभी यह नहीं कहा, कभी यह नहीं कोसते रहे कि अंग्रेजों ने यह किया, वह किया, हम क्या कर सकते हैं, बल्कि उन्होंने करके दिखाया। आज की यह सरकार दस साल खत्म होने के बाद भी पुरानी सरकारों को गाली देती है। आपने दस साल में क्या किया, वह तो बताइए। आप पुरानी सरकार को गालियां देते हो। जहां अटल बिहारी वाजपेयी जी भी रहे, जहां चंद्रशेखर जी भी रहे और सरकारें भी रहीं। आपको उनकी अच्छी बातें दिखाई नहीं देती हैं। मैं यह जरूर कहूंगा कि कल ही मेरा जीएसटी पर क्वेश्चन था।

* Not recorded

जीएसटी में जितनी गड़बड़ियां हो रही हैं, आप टैक्स का नया स्ट्रक्चर लेकर आते हो।

4.00 P.M.

और पुराने स्ट्रक्चर में कौन * कर रहा है, इसको पकड़ने की आपकी अपनी काबिलियत होनी चाहिए।

महोदय, इस एप्रोप्रिएशन बिल में आज जब हम कोऑपरेटिव सोसायटीज के लिए भी मंजूरी दे रहे हैं, Consolidated Fund में ले जा रहे हैं, तो मैं बताना चाहता हूं कि पहले जिस सरकार में agriculture and cooperative societies साथ थे, उसमें वे एक-दूसरे को compliment देते हैं, कंपीट नहीं करते हैं। पहले एग्रिकल्चर के साथ कोऑपरेटिव सोसायटीज थीं, लेकिन आज होम के साथ हैं। क्या हमें कोऑपरेटिव सोसायटीज में धंधा चलाना है? होम के साथ कोऑपरेटिव सोसायटीज को क्यों मिलाया जा रहा है? यह क्या हो रहा है? जब बैंकिंग रेग्युलेशन एक्ट कहता है कि आठ साल से ज्यादा कोई डायरेक्टर नहीं रह सकता है, तो मुझे यह कहते हुए दुख है कि अहमदाबाद डिस्ट्रिक्ट कोऑपरेटिव बैंक में 14-15 साल से चुनाव ही नहीं हुए हैं। जहाँ पहले, इस देश के गृह मंत्री, सहकार मंत्री, उसी बैंक के चेयरमैन हुआ करते थे, वहाँ 15 साल तक चुनाव नहीं होता है, क्या आपने बैंकिंग रेग्युलेशन एक्ट में कहीं देखा है कि वे ही डायरेक्टर इतने समय तक बने रह सकते हैं ?

महोदय, आप क्या कर रहे हैं? सच्चाई तो यह है कि अमूल जैसा ब्रांड - जिसने इस देश को एक बहुत बड़ा नाम दिया, विदेशों में भी जो अमूल है, वहाँ का चेयरमैन - क्योंकि वह आपकी पार्टी का नहीं था, आप उसे तोड़ कर, ले जाकर, वॉशिंग मशीन में डालकर अपना बनाते हो। क्या यह कोऑपरेटिव सोसायटी का काम है? क्या * कोऑपरेटिव सोसायटी का यह काम है कि वह आपकी पार्टी को मेंडेट दे? कोऑपरेटिव सोसायटीज में कभी भी राजनीति आड़े नहीं आती थी, सब राजनीति से ऊपर उठकर, साथ मिलकर काम करते थे।

सभापति महोदय, इसी एप्रोप्रिएशन बिल में हम डिफेंस को पैसे दे रहे हैं। मुझे इसकी खुशी है कि 'जय जवान-जय किसान-जय पहलवान' वाला देशसर, मैं कंकलूड कर रहा हूँ। आपकी नीति ऐसी होनी चाहिए कि जो जवान आपके यहाँ पर भर्ती होता है, देशभक्ति के लिए आता है, अगर हम चैन की नींद सोते हैं, तो उन जवानों की वजह से सोते हैं, अगर आप वहाँ पर अग्निवीर जैसी स्कीम लेकर आएंगे, तो इस देश की सुरक्षा का क्या होगा? मैं इसी चिंता के साथ, आपका दिल से धन्यवाद करते हुए अपनी बात खत्म करता हूँ।

MR. CHAIRMAN: Now, Dr. M. Thambidurai.

SHRI MALLIKARJUN KHARGE: Sir, I want ...(Interruptions)...

* Expunged as ordered by the Chair.

MR. CHAIRMAN: No, Sir. We are on a debate. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, it is a very important issue. ...*(Interruptions)*...

MR. CHAIRMAN: No. Nothing will go on record. ...*(Interruptions)*... We have to go by the procedure. ...*(Interruptions)*... Nothing will go on record. Dr. M. Thambidurai. ...*(Interruptions)*...

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Sir. I rise to participate in the Discussion on the two Appropriation Bills. ...*(Interruptions)*... One is pertaining to Jammu & Kashmir and the other ...*(Interruptions)*...

MR. CHAIRMAN: Debate can't be interrupted like this. ...*(Interruptions)*... No. Can it be interrupted like this? ...*(Interruptions)*... I fail to understand. ...*(Interruptions)*... No, Sorry. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, in the morning, you spoke about the constitutional issue. ...*(Interruptions)*... You quoted that we have the rights enshrined under the Constitution. ...*(Interruptions)*... In the Constitution, we have the cooperative federalism which is a very important factor. Therefore, our AIADMK Party is in favour of implementing the cooperative federalism. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing is going on record except what Dr. Thambidurai says. ...*(Interruptions)*...

DR. M. THAMBIDURAI: In that respect, most of our Members requested more money to be allotted to the States, especially Tamil Nadu. ...*(Interruptions)*... I am for that, to see that money is allotted. ...*(Interruptions)*... Regarding the project ...*(Interruptions)*...

MR. CHAIRMAN: Only what you are saying is going on record. Nothing else is going on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Regarding the projects, as far as Railways is concerned, there is a pending railway project from Puducherry to Bangalore through Jolarpet, Krishnagiri and Hosur. ...*(Interruptions)*... And regarding road projects, Karur-

Coimbatore eight lane project and Karur-Trichy six lane project are important. ...*(Interruptions)*... Sir, our hon. Prime Minister, during the election time, promised two things. One is regarding the loss of spectrum money of around Rs. 1,75,000 crores. ...*(Interruptions)*...

MR. CHAIRMAN: This House has to run, Leader of the Opposition, by rules. ...*(Interruptions)*... We are in the midst of a debate. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: I am seeking your permission.

MR. CHAIRMAN: I have declined. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, how can you decline? ...*(Interruptions)*...

MR. CHAIRMAN: How can I! ...*(Interruptions)*... Every time, you challenge the Chair. ...*(Interruptions)*... Every time, you challenge the authority. ...*(Interruptions)*... We are on a debate. The debate alone will continue. ...*(Interruptions)*... Please, Dr. M. Thambidurai. ...*(Interruptions)*... Nothing else is going on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The Prime Minister of India promised during the election campaign ...*(Interruptions)*... Spectrum case. ...*(Interruptions)*... It was the loss of one lakh seventy five thousand crore rupees to the Government. ...*(Interruptions)*... Sir, through you, I want to know from the Government at what stage the case is. ...*(Interruptions)*... I want to know whether the Government is going to take serious action in this. ...*(Interruptions)*... Sir, regarding airport ...*(Interruptions)*...

(At this stage, some hon. Members left the Chamber.)

Sir, another important thing which the Prime Minister promised was regarding Katchatheevu. ...*(Interruptions)*... Katchatheevu is part of our Indian territory. ...*(Interruptions)*... I still do not know what the position is. ...*(Interruptions)*... Because of that, the fisherman is suffering. ...*(Interruptions)*... Most of the Tamil Nadu fishermen are arrested by the Sri Lankan Government. ...*(Interruptions)*... Sir, through you, I want to know about the steps that the Central Government is taking to retrieve Katchatheevu. ...*(Interruptions)*... Sir, once again, I want to bring

it to your notice as we are discussing the Budget. ...*(Interruptions)*... The loss of one lakh seventy five thousand crore rupees was because of the previous UPA Government. ...*(Interruptions)*... That is what the Prime Minister said. ...*(Interruptions)*... He is going to take action. ...*(Interruptions)*... It was a scandal. ...*(Interruptions)*... It was done at that time by the DMK people in the UPA Government. ...*(Interruptions)*... DMK Government was part of that. ...*(Interruptions)*... A former Minister of the Central Government from the DMK -- I don't want to mention the name -- was imprisoned. ...*(Interruptions)*... Similarly, the daughter of former Chief Minister of Tamil Nadu was sent to jail. The case is there. That is the grievance. Based on its seriousness only, hon. Prime Minister said that he is going to take action. This is my request to the Government, through you, Sir. The loss caused by the UPA Government was of one lakh seventy five thousand crore rupees and the DMK was part of that. It was serious corruption. Mr. Wilson spoke about taking action against corruption. The corruption was done by the DMK during the UPA Government. I, therefore, request you to take necessary action and arrest those people because we lost one lakh seventy five thousand crore rupees. When the UPA Government was ruling, the DMK was one of the parties which minted the money.

MR. CHAIRMAN: Please conclude now.

DR. M. THAMBIDURAI: This is my request. Sir, only one minute. It is about the Scheduled Tribes people, especially Valmiki community, fishermen community and Kuravar community. In Tamil Nadu, they are still in the OBC. But in Karnataka, they are tribal people, especially Valmiki people.

MR. CHAIRMAN: You have said so. Why do you repeat it now?

DR. M. THAMBIDURAI: Therefore, to get the benefits of the Budget which are given for the tribal people, include Valmiki community, fishermen community and Kuravar community in the Scheduled Tribes. This is my demand. Thank you, Sir.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, what we saw a while ago was beyond indecorous behaviour. It was undignified. It was challenging the authority of the Chair and trying